(अ. स.ताराम केसर.)

हुक्मदेव जी की इच्छानुसार मैंने इसको हिन्दी में पढ़ दिया है।

श्री हुक्मदेव नारायण यादव (बिहार) : श्रापने हिन्दी में पढ़ दिया है, इसके लिये धन्यवाद ।

RESOLUTION FOR ESTABLISH-MENT OF SEPARATE DEVELOP-MENT HOARDS FOR VIDARBHA, MARATHWADA AND THE REST OF MAHARASHTRA

डा० बापू कालदाते (महाराष्ट्र) : उपसभाव्यक्ष महोदय, में निम्नलिखित संकल्प उपस्थित करता हूं :

"इन तब्यों को ब्यान में रखते हुए कि :

भारत के संविधान के धनुच्छेट
371(2) में विदर्भ, मराठवाड़ा
और शेष महाराष्ट्र के लिए
धलग-अलग विकास बोडों की
स्थापना हेतु विशेष उपबन्ध हैं:
महाराष्ट्र विधान मंडल ने एक
मत से एक संकल्प पारित किया
था जिसमें ऐसे बोडों की
स्थापना करने की सिफारिश
की गई थी;

पिछले अढ़ाई दशकों से इस संवैधानिक दायित्व के होते हुए भी और उक्त संकल्प के बावजूद, जिसे काफी समय पहले पारित किया गया था, अभी तक ऐसा कोई बोर्ड स्थापित नहीं किया गया है;

संवैधानिक उपबन्ध और उक्त संकल्प में अन्तिविष्ट जन इच्छा की पूर्ति में असाधारण विलम्ब के कारण उत्तर उल्लिखित क्षेत्रों में निरंतर पिछड़ापन व्याप्त है;

यह सभा सिफारिश करती है कि महाराष्ट्र के विदर्भ, मराठवाड़ा और oha, *Marathwada* 276 and the rest of Malwashtra

> कोंकण क्षेत्रों के लिए अविलम्ब अलग-अलग विकास बोर्ड स्वापित किए जाने चाहिएं ताकि ये क्षेत्र तीच्च गति से आर्थिक और श्रीद्योगिक विकास कर सकें।"

उपसभाष्यक्ष महोदय, पहले ही अगर कह कि इस समय भारत के गह मंत्री स्वयं यहां उपस्थित होते तो प्रस्ताव के लिए अच्छा होता क्योंकि वे उसी प्रदेश से भ्राते हैं जो महा**रा**ष्ट्र का पिछड़ा प्रदेश है, लेकिन कुछ कारणवश ग्राज वे यहां उपस्थित नहीं हैं और यह जिम्मेवारी सम्मान्य संगमा जी के ऊपर सौंप कर वे कारणवश बाहर गए हैं। प्रश्न को समझने और उसका अनुभव पाने में काफी अन्तर होता है । दूसरों का दुख समझना एक बात होती है और स्वयं दुख का अनुभव पाना अलग बात होती है। हम यह चाहते थ कि शंकरराव जी यहां उपस्थित होते क्योंकि वे उसी दुखी इलाके से याते हैं और उनको समझाने की ज्यादा ग्रावश्यकता न होती । मैं मानता हं कि संगमा जी हमारे सवाल समझ सकेंगे, लेकिन शायद अनुभव की परिस्थिति में न होने के कारण जितनो तीवता से, जितनो गति ग्रीर जितनी जल्दी इस सवाल को हल करने की दिशा में पहल करनी चाहिए उतनी शायद वे नहीं कर पाएंगे। इतना मझे पहले ही कहना धावश्यक है।

यह सवाल केवल महाँराष्ट्र का है ऐसा भी सदस्यों को नहीं मानना चाहिये। देश में जो भी अविकस्तित प्रदेश हैं मैं ऐसा मानता हूं कि यह प्रस्ताव उनकी आकां-क्षाओं का प्रतीक है। महाराष्ट्र के विधानमंडल ने एक प्रस्ताव पारित किया है और मध्यवर्ती सरकार के सामने अमल के लिये पेश किया है, लेकिन जो सवाल है वह है समानता का, संनुलन का, पिछड़ेपन का, विकास की जो समग्रता है उसमें तेजी से सम्मिलित होने की आकांका का। हम यह मानते हैं कि हमारा जो आजादी के जंग का सिलसिला चलता रहा

उसमें स्वतंत्रता की कल्पना में समानता की कल्पना समाहित थी । स्वतंत्रता की जंग श्रंग्रेजों को सिर्फ उखाड़ फैंबने की जंग ही नहीं थो, बल्कि जो भी विकास की प्रक्रिया सोषण के कारण, दमन के कारण अवरुद्ध हो गई थी उसको मक्त करने का प्रयत्न सारी स्वतंत्रता की जंग में था। ग्रगर में उसी प्रस्ताव की तरफ ग्रापका व्यान खींचूं जिसके साथ हिन्द्रस्तान की स्वतंत्रता संग्राम का ग्रंतिम दौर शरू हम्रा तो वह है ,42 का प्रस्ताव' जिसमें यह बात साफ तोर पर लिखी गई थी, जिसके कारण इस देश के गरीब तबके के लोग, पोड़ित लोग, ग्रलग भाषाओं के एक जुट होकर, आजा दो की जंग में खड़े हुए कि इस 42 के प्रस्ताव में यह levels of development." ग्रास्वासन दिया गया था कि यहां जो मेहनत करने वाले लोग हैं, जो पिछड़े इलाके के लोग हैं, यहां जो देश में ऋलग-अलग असमानता वालो प्रदेश हैं उन सब के लिये समुचित रूप से एक उत्थान की प्रक्रिया माजादो के बाद शुरू हो जायेगी। योवण की प्रक्रिया समान्त हो जायेगी और एक नती उत्थान की, एक नवे विकास को प्रक्रिया शरू होगो । ग्रपने यहां भो प्रानी नहानियों में लिखा है कि गंगा का प्रवतरण हुया। जो गंगा ग्रासमान में यो उसे शंनर जी अपनी जटा में पहले ले ब्राये ब्रौर इस गंगा का प्रवाह सारे देश में चलता रहा जिसके कारण विकास को एक महान प्रक्रिया देश में चलती रही। वैसे हो यह ग्राजादी की गंगा जो ग्रंग्रेजों के हाथ में यो उसे जनगक्ति का गंकर खडा करके एक नया प्रक्रिया महात्मा गांधी ने इस देश में शरू की जिप के कारग यह गंगावतरम हो गया । अब सवाल यह है कि जो गंगा अवतरित हुई उसे सारे प्रदेशों में जाना चाहिये ताकि उस से कोई वंचित नहीं। विशास की प्रकिया से कोई हट न जाय और न किसी तरह मी विशास को प्रक्रिया उन के पास पहुंचने में देर हो जाय, यह भावना लेकर जो जंग चलाया गयो थी उस के बाद इस देश में या बादों के बाद कई सालों से इस की बात करते बाबे हैं। मैं पहले इस का जिक कर्ष कि सात्रों पंचवर्षीय योजना मंजूर की गई है। जिस ढांचे की रिपोर्ट

प्लानिंग कमीशन ने दी थी, उसी प्लानिंग कमीशन ने जो स्ट्रेटिजी के बारे में रिपोर्ट दी है उस के वाल्यम 1 में पन्ने 103 श्रीर 104 पर जो सातवें फाइव - इयर प्लान का ग्रप्नोच है, जिस दुष्टि से वह पंचवर्षीय योजना को ले जाना चाहते हैं उसके संदर्भ में जो उन्होंने कहा है कि उस की कुछ बात मैं ग्राप के सामने रखना चाहता ह ।

I will quote certain points; not all,

इसके पहले परिच्छेद में शुरू में कहा गया है:--

"The pattern of growth envisaged for the लोग, ग्रलग-प्रलग परम्पराओं के लोग Seventh Plan is expected to contribute towards the reduction of inter-regional disparties in the

> इस प्रथम वाक्य में कहा गया है कि जो एक ग्रसंतुलन है, रीजनल ग्रसंतुलन, प्रादेशिक असमानता है उस को कम करने का प्रयास सातवें फाइव-इयर प्लान में किया जायेगा । इस का तीन दृष्टियों से विचार विथा गया है। पहला है कृषि क्षेत्र, दूसरा है मानव संसाधन संबंधी और तीसरी बात है ग्रन्थ सेवायें देने के संबंध में । इस दृष्टि से उन्होंने कहा है कि हम ऐसे पिछडे इलाकों में कृषि म्(वधार्ये उपलब्ध करायेंगे जिससे उपज बढ़ जाये भौर जो ग्रसंत्लित प्रदेश हैं वहां की विकास प्रक्रिया गरू हो जाये। शिक्षा प्रसार की दृष्टि से ऐसे इलाकों पर ज्यादा ह्यान दिया जाये कि जिस के कारण शिक्षा के प्रवाह में उन इलाकों के लोग ग्रा जायें कि जहां शिक्षा कम है भौर जिस के कारण वे भी विकास की प्रक्रिया में दाखिल हो जायें। इस कारण से उन्होंने बहा है कि हम ऐसे उद्योग चलायें कि जिन के कारण वहां एनसीलियरी स्त्रीर जुड़े हुए उद्योग तैयार हो जायें स्रोर उन के विकास की एक प्रक्रिया तैयार हो जाये और पूरे का पूरा, एक समग्रता में, सर्वांगाण और व्यापक दिन्ह से विकास के लिये यह प्रक्रिया देश को आगे ले जाने में मदद करे । इस के कारण साफ हैं कि हम ग्राज भी 42 की जंग के बाद और ग्राजादी के बाद ग्राज तक इस सवाल को

[डा॰ बापू कालदाते]

हल नहीं कर पत्ये हैं। यह बात तो इसी से साफ होती है कि 1985 से 1990 तक चलने वाला सातवीं पंचवर्षीय योजना में भी हम लोगों को इस बात का जिक बारना पड़ रहा है।। मैं मानता हैं कि यह एक बहत गंभीर समस्या है। देश की एकात्मता हमारे और आप के कहने से आने वाली नहीं है। देश की एकात्मतः या इंटीग्रेटी तभी हो सकती है कि जब हर प्रदेश विकास की प्रक्रिया में महसूस करे कि वह देश के विकास में इतना ही हकदार है, उतना ही भागीदार हैं, उतना ही सहायक है जितने के दूसरे हैं और वह दूसरे या तीसरे नम्बर पर नहीं है। वहां के नागरिक यह महसूस करें कि वे उसी तरह के नागरिक हैं जैसे कि विकास की प्रक्रिया में दूसरे लगे हैं। यह समानता की प्रक्रिया कहने से नहीं भ्रायंगी । समानता की प्रक्रिया तो ग्रनभव से आनी चाहिये। अगर हम यह महसूस नहीं नरेंगें, अगर यह प्रदेश महसूस नहीं करेगा तो यह बात नहीं होगी और हम भी भले ही कुछ कहते रहें जो सामाजिक असमानतार्थे हैं, जो ग्राधिक ग्रसमान-तायें हैं, जो प्रादेशिक ग्रसमानतायें हैं, वे दूर नहीं होंगी । इन को दूर करने का प्रयास बहुत तेजी से करना चाहिये। इस को बहुत रफ्तार से करने की ग्रावश्यकता तो हम खुद मानते हैं ग्रीर सातवीं पंचवर्षीय योजना को जो लिखने वाले लोग हैं उन्होंने भी इस बात को महसूस किया है।

इसलिए मैं इस प्रस्ताव की तरफ देखते हुए आपसे यह दरख्वास्त करता हूं कि यह प्रस्ताव कोई प्रदेश विशेष के लिए नहीं हैं। इस प्रस्ताव पर अगर इस सदन में बहुस चले कि इस ग्रसन्तुलन को दूर करने के लिए, इस ग्रसमानता को खत्म करने ने लिए, एक नई सामाजिक समता की दृष्टि से समाज को खड़ा करने के लिए किन बातों की ग्रावश्यकता हैं, ग्रगर इस दृष्टि से हम देखेंगे तो मुझे लगता हैं कि इस प्रस्ताव का ज्यादा ग्रसर होगा। इसमें विशेषत: मैंने जो कहा है वह यह है कि महाराष्ट्र विधानमंडल ने 26 जुलाई,

1984 में एक प्रस्ताव सर्वसम्मति है पारित किया । यह प्रस्ताव ऐसा नहीं है कि जो बहमत से पारित हम्रा हो। महाराष्ट में जितने भी भाग हैं, उन भागों के सारे प्रतिनिधियों ने मिलकर इस प्रस्ताव को 26 जलाई, 1984 को पारित किया । एक साल है ज्यादा समय इसे पारित हए हो गया । 9 ग्रगस्त, 1984 को उस समय के जो मुख्य मंत्री जी उन्होंने केन्द्रीय सरकार को इसकी सिफारिश की कि मध्यवर्ती सरकार को इसको ग्रमल में लाने का प्रयास करना चाहिए। मुझे आपसे पूछना है कि एक साल तक केन्द्रीय सरकार क्या करती रही? एक साल से ज्यादा हो गया । 1984 से लेकर आज एक साल 4 महीने, यानी 16 महीने हो गए कि महाराष्ट्र विधान मंडल ने अपनी आकांक्षा इतनी तीवता से व्यक्त कर दी है, समुचे महाराष्ट्र ने यह प्रस्ताव किया है, किसी एक प्रदेश नहीं या एक सियासती दल ने नहीं, एक गुट ने नहीं बल्कि सारे दलों ने जिसका प्रतिनिधित्व महाराष्ट्र विधानमंडल करता है, इस सवाल को सामने रखा है तो ग्राप क्यों नहीं इस पर ग्रमल करते ? तत्कालीन मुख्य मंत्री ने इस प्रस्ताव के बारे में कहा कि हम इसको लाग करने की जिम्मेदारी लेने के लिए तैयार है। तो भ्रापको इतना ही करना है और कहना है कि हम ग्रापकी ग्राकांक्षाग्रों का प्रतिसाद देते हैं । जब सरकार जनता की आकांक्षाओं को प्रतिसाद नहीं देती है तो सवाल पेचीदा हो जाते हैं । जन सामान्य उस पर रोष प्रकट करता है-the basis o the real Government is to respond to the just aspirations of the people.

महाराष्ट्र विधानमंडल वहां की सारी जनता की आकांक्षाओं का प्रतिनिधित्व करती है। अगर मध्यवर्ती सरकार सालों तक उनकी आकांक्षाओं को प्रतिताद नहीं देती तो क्या फुस्ट्रेशन नहीं आएगा? को कुछ आपकी ढील चल रही है उससे जनता बड़ी आनंदित होने वाली नहीं है। उनके दिल में एक निराशा और नाराजी आ जाती है और निराशा और नाराजी

281 Re. establishment of sepa- [RAJYA SABHA] Vidarbha, Marathwada 282 rate Development and the rest of Boards for Miharashtra

जब बहत दिनों तक चलती है तो उसका रूपांतर गुस्ते में हो जाता है। हम नहीं चाहते हैं कि इस देश में गस्से की सियासत चले । हम चाहते हैं कि इस देश में प्रतिसादात्मक सियासत चले । हम नहीं चाहते हैं कि इस देश में प्रतित्रियारमक सियासत चने । हम रियेक्शन वाली सियासक नहीं चाहते हैं । रिस्पासिवल सियासत चाहत If the Government is responsive, the people will also be responsive. But if the Government becomes irresponsible, then don't blame the people for being irresponsible. And then Government will be held responsible for making the people irresponsible.

तो हमारी धापसे दरख्वास्त है कि इस
में बहुत समय धाप खो चुके हैं। मैं
चाहता हूं कि इसमें और ज्यादा समय न
लो। इसिलए मेरो मांग है कि जो
सब ल 16 मरीने से स्वीरत है, जनता की
ध सोधारं अपके समने प्रस्ताव के रूप
में बहो हैं, उनकी पूर्ति के लिए धाप
क्रों देर कर रहे हैं? इसको जल्द से जल्द
पूरा करना धावश्वश्व है। 1

स्र में इक्षि पोठे जाता चाहता हूं, इनलिए कि इन देश में स्मतंतुलन के बारे में स्राज तात नाई कमेटियां बैठ चुकी हैं। 1938 में पाडे कमेटी बैठी। पांडे कमेटी को कहा गया कि वह स्मतन्तुलन बाले क्षेत्रों को साइडेंटीकाई करे। National Study Group was asked te identify the backward areas.

में अगर आपको बताऊं तो पांडे कमीशन ने महाराष्ट्र के जिन जिलों का जिक अविकासित और असंतुलन वाले, पिछड़े हुए जिलों के रूप में किया है, इनमें मराठवाड़ा, विदर्भ और कोंकण जिले हैं जिनके बारे में यह प्रस्ताव विधान सभा ने पास किया । मराठवाड़ा, विदर्भ और कोंकण महाराष्ट्र के ऐसे भाग हैं, जो काफो पिछड़े हुए हैं, जिनका जिक पांडे कमीशन ने भीकिया है। उन्होंने इसके लिए 14 काईटेरिया तय किये थे । इसके बाद चक्रवर्ती कमेटी अपाएंट हुई। चक्रवर्ती कमेटी को यह कहा

गया कि ये जो इलाके हैं, जो पिछड़े-हए इलाके हैं उनका वर्गीकरण करें कि कैसे कैसे उनको बांटा जा सकता है उसके लिए भी उन्होंने 10-15 मुद्दे बनाये, जिस पर कई कसौटियां बनाई जिसके कारण इन को पिछड़े हुए इलाके कहा जा सकता है। इसमें भी वे जिले हैं जो ग्राज मराठवाडा, विदर्भ या कोंकण के हैं । किसी भी ढंग का वर्गीकरण करें, कितनी भी कसौटी करें, 14 कसौटियां करें या 24 कसौटियां करें हमारी दांडेकर कमेटी जो ग्रभी सरकार ने बनाई थी ग्राधिक ग्रसंत्तन के बारे में उसके 10 अनेक्स ले लें लेकिन उसी नतीजे पर पहुंचे कि ये जो इलाके हैं ये सारे महाराष्ट्र की तुलना में ही नहीं सारे देश की तुलना में भी कुछ जिले पिछड़े हुए इलाके हैं । ये इलाके पिछड़े हुए नहीं रहने चाहिएं ग्रौर यह सारा महाराष्ट्र इकटठा रहना चाहिए। इन इलाकों की एक ऐतिहासिक परम्परा है। इसके लिए कोई एक नैसर्गिक साधन सम्पत्ति हो उसकी कोई मर्यादा या शक्ति हो ग्रौर विदर्भ जैसे इलाके में नैसर्गिक मर्यादा है, नैसर्गिक शक्ति भी है। मैं जिस इलाके से ब्राता हूं उसमें मर्यादा से ज्यादा कुछ नहीं है । हमारे पास कोई दूसरी शक्ति नहीं है। न कोई इंडस्ट्री है, न कोई इर्रीगे-शन है, न कोई खनिज है, कछ है। एक्सेप्ट एग्रीकल्चर We have nothing with ourselves यह हमारी परिस्थिति है। जबएस आरसी कमीशन तय हुआ था, 1953 दिसम्बर की बात मैं कह रहा हूं। तब महाराष्ट्र में यह बात जरूर चल रही थी कि क्या महाराष्ट्र इकटठा रहे 👵 नहीं । उसके बाद पूरे महाराष्ट्र के सारे नेता, विदर्भ, पूराना मध्य प्रदेश विदर्भ वाला, पुराना हैदरावाद, सब के नेता इकट्ठे हुए थे। उन्होंने यह फैसला किया कि हम लोग एक दूसरे के साथ रहें क्योंकि हमारी भाषा एक है ग्रीर माषा पर राज्य की पूनर्रचना करने के हम पक्ष में रहे हैं। क्योंकि हम मानते हैं कि लोक नीति के लिए लोकभाषा की आवश्यकता होती है। जब तक लोगों की भाषा में राज्य का कार्यभार नहीं चलेगा तब तक यह डा॰ बाप कालदाती

संभव नहीं है कि लोगों का सहभाग इस राज्य की कार्यवाही में हो सकेगा । इसलिए यह साफ है कि हम इसके पक्ष में रहे हैं और पक्ष में रहते आयों । भले ही पंजाब की समस्या हो, महाराष्ट्र की समस्या हो । सिर्फ लोक भाषा से ही राज्य की कार्रवाई ठीक से चल सकती है । ग्रगर लोक शक्ति इकटठी करनी है तो विकास की प्रक्रिया को मजबूत करना पड़ता है । लोक भाषा के आधार पर राज्य बने, लोगों की समुची शक्ति के उपर, सारे महाराष्ट्र का विकास होना चाहिए। इस दृष्टि से उस समय 'नागपुर समझोता' बोल कर एक समझौता 1953 में हुआ था। जब सब लोग इकटठे हुए उस समय हुआ था उस समय जो किया उसी को आगे चल कर 1960 में 372 (2) बना दिया । मैं आपको बताना चाहता हं कि नागपुर के इस रेजोलशन में नागपूर का जो समझौता हुआ। उस समझौते में तीन बातें उन्होंने कही थीं। मेरे हाथ में एक किताब है, मराठी में है। में इसको थोड़ा हिन्दी कर सकता है। पहले कालम में लिखा है--

विदर्भ, मराठवाड़ा महाराष्ट्र के लिए स्वतन्त्र विकास मंडल की स्थापना करना ग्रीर इसमें सबसे बड़ी बात यह है कि इसका जो भी घहवाल हो वह हर साल विधि मंडल के सामने पेश करना । यह बहुत महत्वपूर्ण चीज है । इसके लिए निधि देना इतना ही नहीं है, बोर्ड बनाना इतना ही नहीं, मंडल बनाना इतना ही नहीं लेकिन जो कुछ भी आप खर्च करते हैं उसका ग्रहवाल भी हर साल विधि मंडल के सामने करेंगे, यह बात लिखी। इसमें एक और विशेष बात लिखी हुई हैं धापको आक्वर्य होगा, मराठवाड़ा पहले हैदराबाद में या ग्रीर हैदराबाद में जब हम लोग थे तब हम एक-तिहाई थे। लेकिन जब फस्टं ग्रीर सेकिण्ड फाइव ईयर प्लान था तो एक-तिहाई लोगों के लिए सिर्फ 8 परसेंट बजट में रखा गया । हमारी पंचवर्षीय योजना में इस मराठवाहा को जिसकी पापुलेशन 33 परसेंट थी तो उसको एलो भन 8 परसेंट होता था । 10 साल वैसे ही चले गये और 10 साल

चले जाने के बाद भी कुछ नहीं हुआ। इक्षमें भीर लिखा है कि जो भी कुछ होगा उक्षमें भी विशेष तौर से मराठवाड़ा की तरफ ध्यान दिया जायेगा भीर यह ध्यान देते क्षमय भगर उनके लिये ज्यादा निधि की भावस्यकता होगी तो इक्षमा भी हम वहां पर बन्दोबस्त करेंगे।

तोसरी बास यह वहीं की वि एक राज्य में ग्राक्र एक राज्य के लिये जिस उच्चात्मक , प्रोपोणनल सर्विस की अरूरत होतं. है उसकी ध्यान में रखकर रखा जायेगा और लोक संख्या के आधार पर, पापलेशन के आधार पर सब की न्याय मिले, पिछड़े इलाकों को न्याय मिले. इसके लिये महाराष्ट्र में सब को मिलाकर काम करने का प्रधास वरेंगे। इस हंग से एक समझौता सारे महाराष्ट्र के नेताओं ने वहां पर मिलकर किया था। यह समझौता नागपर करार के नाम से मणहर हुआ। इस प्रवार करार को लेकर सद लोग इक्टठा हुए । दिसम्बर, 1955 में एस० ग्रार० सी० की. रिपोर्ट आई और उस एस० आर० सं10 की, रिपोर्ट में विदर्भ के लिये एक अक्षम राज्य की बात वही गई थी । महाराष्ट्र और गजरात को मिलाकर एक द्विभाषिक राज्य बना । यह स्थिति सन् 1956 की है। विदर्भ के लिए एस० ग्रार० सी० ने अलग राज्य की रिक्मेन्डेशन की थी क्योंकि विदर्भ na सरकास स्टेट या । हम मराठवाडा के लोगों ने कोई माग नहीं की, बल्कि हमने कहा कि हम सारे महाराष्ट्र को मिलाकर एक नये महाराष्ट्र की प्रतिमा इस देश में ल्डजबलित करने का प्रयास करेंगे । उस बक्त हम लोगों ने इसको मान लिया । जो सब लोग वहां पर इक्ट्ठा हुए थें, जिन्होंने नागपुर समझौते को माना था उनके मन मे यह आशंका हो सकती थी कि उनका विकास कैसे होगा, बम्बई वाले उनके विकास को छीन तो नहीं लेंगे ? लेकिन उनका यह ग्राणंका नागपुर समझीते से कम हो गई और हम लोगों ने सोचा कि यह जो प्रोसस इंटेग्रेशन का चला है, एकता की प्रक्रिया चली हैं, इसकी हम गतिमान कर सकेंगे। श्राप जानते हैं कि सन् 1957 में एक बहुत बड़ा ग्रान्दोलन चला । संयक्त महा-

राष्ट्र का श्रान्दोलन चला। उसके बाद सन् 1960 में संयक्त महाराष्ट्र बनाया गया। सन् 1956-5, में नाईन्य कांस्टियणनन एमेंडमेंट हो गया ।

्समें कहा गया कि नागपुर समझीते को अन्तर्भत करेंगे। इस कारण से म्राटिकल 371 को हटा दिया गया, और नई धार, बनाई ग्रीर 371(2) को छोड़ दिया गया । नागपुर समझौते में जो धातें कही गई हैं उनको 371(2) में गठित किया गया है। मैं इस सारे इतिहास में नहीं जाना चाहता है । सन 1960 में जब महार ष्ट बना तो महाराष्ट्र के तत्कालीन मुख्य मंत्री, हमारे महाराष्ट्र के नेता स्वर्गीय श्री यशवन्त राव चव्हाण जी ने ग्रापने प्रसिद्ध भाषण में जो कुछ कहा में उसके विस्तार में नहीं जाना चाहता हूं, लेकिन उन्होंने कहा कि हम मराठवाड़ा के लोगों को यह ग्राप्रवासन देते हैं, विदर्भ के लोगों को ग्राप्त्रस्त करते हैं कि आदिकल 371 में और नागपुर कदार में जो बातें कहीं गई हैं उनको ग्रमल में लाने की जिम्मेवारी हमारे अपर हैं, हम अष्टर उनको ग्रामल में लाएंगे। सन् 1960 में थर्ड फाइव ईयर प्लान से लेकर भाज सातवीं योजना तक हम आ गये हैं और में इसका जिक्र नहीं करना नाहता है कि इस बीच हर योजना में न्या तबदीलियां की गई, क्या बदल किये गये, इस पर में आपका व्यान नहीं खींचना चाहता हूं। लेकिन में यह कहना चाहता हूं कि महाराष्ट्र सरकार में विदर्भ से जो भी मुख्य मंत्री बने, मराठवाड़ा के श्री शंकर राव जी हों या थी वसन्त दादा पाटिल हों, उन सब के चलते वहां पर सरकार कांग्रेस की रही है। बीच में एक दो साल का एक्सेप्शन हो सकता है, लेकिन सन्कार कांग्रेस की रहीं है। इस बीच में जो प्लान्स बनी उनके बारे में ग्रापको पढकर ताज्जुव होगा कि थर्ड फाइव ईयर प्जान में.... (व्यवधान)

श्री लगेश देसाई (महाराष्ट्र) : रोलिंग प्लान का क्या हमा ?

डा॰ बापू कालदाते : रोलिंग प्लान ने कुछ नहीं किया। रोलिंग प्लान से कोई नुकसान नहीं हुआ। (स्यवधान)

3 P.M.

उपसभाव्यक्ष महोदय, तीसरो प्लान में महाराष्ट्र का सारा कारोबार गुरू हो जाता है। ग्रापको ग्राम्चयं होगा कि तीसरी प्लान में यह बात मंजूर है। पेज नं० 14 महाराष्ट्र-प्लान, इसमें यह कहा गया है कि जो इलाके पिछड़े हुए हैं उनको सिर्फ लोव संख्या के प्रपोर्शन में नहीं बल्कि ग्रगर उनका पिछड़ापन बहुत है, उनकी उससे ज्यादा मदद करेंगे, उन्हें साथ में लाने का प्रयास करेंगे । यह थर्ड फाइब इयर प्लान में महाराष्ट्र सरकार ने लिखा है। महाराष्ट्र सरकार के प्लान में एक ग्रांर खुवी है। नेशनल प्लान में दो बातों के बारे में लिखा था। एक तो पिछडापन को खत्म करने के बारे में झाँर साथ ही साथ उसको ज्यादा पैसा देने के बारे में, लेकिन इसका कोई जिक्र उसमें नहीं किया गया है। इसमें सिर्फ इतना कहा गया है कि हम कोशिश करेंगे और उस समय सरकार ने कहा या कि मराठवाड़ा का अनुशेष, एसका बैक-लाग थडं फाइव इयर प्लान में 19 करोड़ है ग्रीर विदर्भ का बैकलाग, उसका अनुशेष 23 करोड़ है। इसलिये उन्होंने 7.7 नरोड़ विदर्भ और 7.1 करोड हमको देदिया । मराठवाडा के लिये चौथी ^दलान जब चाती है तो उसमें वह यह कहते हैं कि सारा अनुशेष खत्म हो गया । यानी धर्ड फाइव इयर प्लान में बहते हैं कि 23 करोड़ 19 लाख का अनुशेष है और चौथी पंचवर्षीय योजना में बहता है कि धनुशेष खत्म हो गया है, कोई बैक-लाग नहीं है । जो कुछ है विदर्भ का रहा है। उन्होंने कहा कि मराठयाडा का ज्यादा हो गया हैं लेकिन विदर्भ का थोड़ा रह गया है। इसलिये उन्होंने 6 करोड़ रुपये उनको दे दिये और असंत राव नायक ने विदर्भ और मराठवाड़ा के नैसर्गिवः, भौगोलिकः धौर राजकीय दृष्टि से जो कांस्टिट्युटेड एरियाज थे उसको बदलने के लिये जिला नियोजन मंडल गरू कर दिये और फिर सारे का सारा कारोधार जिले के तौर

[डा॰ वाप कालदाते]

पर शुरू हो गया । मैं इन तमाम बातों में नहीं जाना चाहता हूं लेकिन इसी सदन में 1973 में ग्राज के हमारे मंत्री श्री बंधत साठे जी ने इस बारे में एक विल 27 जलाई, 1973 को प्रस्तुत निया । यह विवेवक इसलिये लाया गया था कि 15 सालों से महाराष्ट्र में जो सरकार चल रही है वह मराठवाड़ा और विदर्भ की ग्राकांक्षाओं की तरफ ठीक ढंग से ध्यान नहीं दे रही है और इसलिये 371(2) के बारे में यह विधेयक आया या । पांच साल बाद सम्मानित स्व० वैशम्यायन जो ने 1978 में एक विधेयक प्रस्तुत किया था । यह बात सहा है नि ये दोनों विधेयक चर्चा के लिये नहीं आये । मुझे इस बात की खुशी है कि जो काम इन दोनों लोगों के कई सालों के प्रवास के बाद भी नहीं हो सका वह मेरे प्रयास से वैलेट के कारण सफल हो गया। यह प्रयाप उन्होंने क्यों किया? इसके लिये सारे मराठवाड़ा विदर्भ में कई ग्रान्दोलन छेडे गये हैं। लोगों ने अपनी आकांकाओं की पूर्ति के लिये मराठवाड़ा में आन्दालन किये। मैं कहना चाहता हं कि अवर मराठवाड़ा मैं इतना ग्रान्दोलन न होते तो शंकरराव महाराष्ट्र के मुख्य मंत्री शायद न बनते । वह वहां पर मच्य मंत्री ग्रन्य कारणों से बने, मैं जानता हं, अ।पके आपसी कारण थे, वह बात ग्रलग है। लेकिन यह जरूर है वहां पर यह मांग बहुत दिनों से चली या रही या नि हमारे निये हमारा प्रतिनिधि नहीं है । इसलिये यह हुमा सरकार दारा फोर्ब फाइव इयर प्लान में वहां के लिये कुछ नहीं किया गया । फिक्स फाइब इयर प्लान में इस बात का ग्रायर ग्राने लगा ग्रीर वहां पर कई प्रान्दालन छिडे । इसके बाद छठी पंचवर्यीत योजना में फिर यह कहा गया कि बैक-लाग इज देयर जब कि यह चतुर्थ गंच त्रर्जीत योजना में खत्म हो गया है ऐसा सरकार कहती थी । लेकिन छठी पंचरवीय योजना में हम लोगों के सामने आकर सरकार कहने लगी कि बैकनाग वैसे ही है और उस बैकलाग को समा^एत करने के लिये हम लोगों को

परिश्रम करना चाहिए। यह बात उन्होंने बार-बार और बड़े जोरों से कहना शुरू किया । चौझी ग्रीर पांचवीं पंचवर्षीय योजना में जब उन्होंने कहा, उन्होंने यहां तक कहा कि पांचवीं योजना में विदर्भ को 33 करोड 80 लाख रुपया ज्यादा दिये गये और मराठवाड़ा पर 123 करोड़ श्रीर 46 लाख रुपये ज्यादा खर्च हो गये हैं ग्रीर अब उनको कुछ देने की ग्रावश्यकता नहीं है । यहां सरकार छठी पंचवर्षीय योजना में जानार कहती है कि हमको उनके बारे में ग्रभी कुछ करना है। में अब इसमें ज्यादा नहीं जाना चाहता है। में इसके लिए यह कह रहा हूं कि बार बार इस सरकार के जरिये जो प्रवास किया गया है, जन-ग्रान्दोलन के जरिये जो भी प्रयास हो गये,, इन सारे प्रयासों के बावजद भी ग्राज जनता महसूस करती है जिसका जिक दाण्डेकर समिति की रिपोर्ट में किया गया है। दाण्डेकर समिति ने बार-बार कहा है विदर्भ ग्रीर मराठवाड़ा के लीग इस वात को महसूस करते हैं, बड़े दुख के साथ महसूस करते हैं, कभी कभी बड़े गुस्ते से महसूस करते हैं कि 25 साल तक इस महाराष्ट्र में रहने के बाद भी हमारे विकास की गति तेज नहीं हो रही है इसके लिए हम को 371(2) चाहिये । यह मांग हम इसलिए करते हैं कि सरकार ने जो भ्राक्वासन नागपुर करार में दिये थे वे पूरे नहीं हुए । ग्राज तक नहीं देखा है कि सरकार ने इन इलाकों के खर्च के बारे में कोई विवरण विधानमण्डल में रखा हो 25 साल में एक साल भी नहीं देखा है जब सरकारी रिपोर्ट के साथ यह श्रांकडे दिये गये हों कि विदर्भ में इतना खर्च किया गया है, मराठवाड़ा में इतना खर्च हम्रा है, कोंकण में इतना विकास के लिए खर्च किया गया है। 25 सल में एक दफ़ा भी लोगों के सामने यह नहीं वताया गया । जो मन्त्री ग्राता है जिसका दिमाग जितना तेज होता है, वह ज्यादा से ज्यादा प्वाइंटस का कार्यक्रम दे देता है। अब पहले मन्त्री जी आए हैं उन्होंने कहा कि हम श्रापके लिए सबसे ज्यादा 35 प्वाइंट्स का कार्यक्रम देते हैं। जो मन्त्री इमेजीनेशन वाला मन्त्री हो उसके विषय में तो यह है कि

माननीय ग्रंतुले जी मुख्य मंत्री य तब उन्होंने भी खूब प्वाइंट लगा दिये। 35 प्वाइंट प्रोग्राम मराठवाड़ा के लिए, 25 प्वाइंट प्रोग्राम का विदर्भ के लिए ग्रीर कोंकण के लिए 16 प्वाइंट प्रोग्राम बना दिया, जो मन में ग्राया वही बोल दिया... (ब्यवधान) बम्बई के लिए तो वे कर देंगे, बम्बई की चिन्ता मत कीजिए, ऐसा उनका ख्याल था (ब्यवधान) इनके लिए वन प्वाइंट प्रोग्राम था। "To keep Antulay in power."

में इसलिए कहता हैं कि आपके भी सवाल हैं। मैं यह नहीं कहता कि श्राप के सवाल नहीं हैं। मैं इसके लिए कहना चाहता हूं कि यह जो प्वाइंट्स ग्रा गये हैं, कोई 35 प्वाइंट प्रोग्राम है, कोई 25 प्वाइंट प्रोग्राम हैं, ग्रव तो जो शिवाजी राव ग्राए हैं वे मराठवाड़ा के हैं उन्होंने 42 प्वाइंट का प्रोग्राम दे दिया है। जैसे प्वाइंट्स की रेस चलता रहती है। कोई 35 प्वाइंट का प्रोग्राम देता हैं. कोई 42 प्वाइंट प्रोग्राम देता हैं। मराठवाडा ग्रौर विदर्भ के लोग हम से पूछते हैं बापू साहब यह 35, 42 प्वाइंट तो खब बढते गये लेकिन विकास की प्रक्रिया वही की बड़ी रही, विकास की प्रक्रिया तो एक गई हैं. इनके ग्राश्वासनों से हमारा मन संत्र्व्ट नहीं होता है, इसके लिए सही मायने में कौन जिम्मेदार है। इसके लिए जब दबाव डाला गया तो खद सरकार ने विधानमण्डल में इस प्रस्ताव का समर्थन किया । हम आपको कहते हैं अगर इतनी ऐतिहासिक पष्ठभमि में जाएंगे अगर महसूस करते हैं कि हम को विकास की पूरी गति चाहिये, हम यह मांग नहीं कर रहे हैं कि हम को कुछ ज्यादा चाहिये. हम को हमारा हक चाहिये। हम आपसे भीख नहीं मांग रहे हैं। आप यह मत समझियेगा कि हम कोई भीख मांग रहे हैं, हम तो अपना हक चाहते हैं . यह हक जो हमारा है यह ग्राप हम को दिलवाइयें । महाराष्ट्र की एकता के लिए, सारे देश में विकास में समानता लाने के लिए हम यह मांग कर रहे हैं। यह कोई पेरोफियल डिमांड नहीं है। किसी को ज्यादा चाहिये ताकि हम किसी के ऊपर कुछ करें, हम इसके लिए यह मांग नहीं कर रहे हैं, हम समानता का हक

वाहते हैं। सारी विकास की प्रक्रिया

में शामिल होने के लिए हम यह मांग

करते हैं। में अन्त में दी चार आंकड़े आपके
सामने रखना चाहता हूं जिससे आपको पता
लगे गा कि हम आज किस हालत में हैं।
सिर्फ इण्डस्ट्रीज, नेशनल हाईवे और
रेलवे के विषय में मराठव डा क्षेत्र के
आंकड़े मैं देना चाहता हूं। मान लीजिए
100 फीसदी इंडस्ट्रीज महाराष्ट्र में
हैं तो उसमें से 60 फीसदी इंडस्ट्री
बम्बई, थाणे बेल्ट में हैं (ब्यवधान)
oT save Maharashtra, Bombay should he
starved. There is no other alternative.

ग्रच्छा चलिये 60 फीसदी है, जो कुछ भी है, बाहर के देश के लोगों को लगता है कि महाराष्ट समद है, जो इंडस्टी है वह वहीं कंसेटेटिड है, वहां की नेट इनकम को देख कर लोगों को लगता है कि महाराष्ट के ग्रलावा ग्रीर कोई इतना समृद्ध हो ही नहीं सकता, यहा दिष्टिकोण प्लानिंग कमीशन का है। बम्बई, थाणे ग्रीर पूणे बेल्ट के ग्रासपास का इलाका यदि छोड देते हैं : महाराष्ट के मराठवाड़ा में बैवल 4 प्रतिशत इंडस्ट्री है, विदर्भ में 8 परसेंट है । इस इलाके में यदि 10 परसेंट इंडस्ट्री है तो उसमें से ज्यादा 8% रायगढ़ में है और 2-3% परसेंट बचे हए एरिया में रत्नार्गिर, थाणे सिन्ध दुर्ग में चली जाती है। यह हमारी पोजीशन है । एम० धाई० डी० सी० जो पैसा खर्च करता है उस पैसे का क्या होता हैं। वह फिगर्स में दे रहा हं। 1983 में एम० ब्राई०डी०सी० ने जो एक्सपेंडीचर किया है इसमें बाम्बे (वह एरिया बाम्बे थाने बेल्ट है), पर 69.28 परसेंट हो गया, पूना देल्ट पर 23.67 परसेंट हो गया, मराठवाडा पर 9 परसेंट ग्रीर विदर्भ पर 7.85 परसेंट। जो खर्च होता है विकास की प्रक्रिया में वह भी खर्च इन्हीं दो इलाकों की तरफ है। ग्रव रेलवेज देखें। कई सालों से हम मांग रहे हैं। रेलवे देखिए, सारे मराठवाडा में जो सारे महाराष्ट्र का एक तिहाई है इसमें सारी मिलाकार 50 किलोमीटर ब्रांड गेज है। महाराष्ट्र में ट्रेन की 6 हजार किलोमीटर की लाइन है सारे ब्राड गेज

डा० बापु कालदाते

श्रीर मीटर गेज की इसमें से 50 किली मीटर बाड गेज मराठवाडा में है । श्रीर 4 सौ किलोमीटर से घोडा कम मीटर गेज है । यह हालत है । नेशनल हाइवेज हैं। यब उसकी हालत कहें। महाराष्ट्र में जितने हाइवेज जाते हैं उसमें उमरंगा से हैदराबाद जाने वाला एक हाइवे को छोड कर जो सिर्फ 50 किलोमीटर का है तो सारे मराठवाडा में एक भी नेशनल हाइवे 50 किलोमीटर से ज्यादा नहीं है, सारा मिलाकर 50 किलोमीटर होंमे । कई दफा मांगा है, कि नागपूर से हैदराबाद को नेशनल हाइवे कीजिए महाराष्ट्र सरकार ने ग्रापके सामने मांग रखी है कि यह कर दीजिए। लेकिन होता नहीं है क्योंकि देयर इज नो स्टेटयटरी डेवलपमेंट बोर्ड । यह रतना- -गिरि की एल्युमिनियम फैक्ट्री मांग है तो मध्यवर्ती सरकार ने कहा क्या क्या करें यहां महाराष्ट्र सरकार विजली देने में असमर्थ है । अगर वहां डेवलपमेंट बोर्ड होता है तो वह खुद इसके लिए प्रयास करेगा और वह देखेगा कि यह विजली उनको मिले ताकि उनकी विकास की प्रकिया गतिमान हो । एक तो मध्य-वर्ती सरकार राज्य सरकार पर थोप दे थ्रौर राज्य सरकार कहे हमारे पास पैसा नहीं है । इससे यह हो रहा है नि हमारा सारा विकास रुद्ध है। ग्रव हम ग्रापको रेल के बारे में कहते हैं। मैं 25 साल से लगातार रेलवे के बारे में जब जब समय होता है बात करता हूं। जब से पालियामेंट में ब्राचा हं रेलवे पर बोलता हं। रेलवे वालों से पूछें तो वे कहते हैं क्या *करें* इंडस्ट्रीज नहीं है, इससे रेल का जो उत्पन्न होता है वह होने वाला नहीं है । इंडस्ट्यिलस्टों की एक मीटिंग की थी सन 60 के बाद जब स्वर्गीय यशवंत राव जी थे तो सारे इंडस्ट्रिय-लिस्टों ने कहा क्या करें वहां रेलवे नहीं है तो हमारा जो पैसा लगता है उससे कास्ट बढ़ जाती है। रेलवे नहीं है तो उद्योग कैसे होंगे, और उद्योग नहीं हैं तो रेलवे नहीं है । रेलवे नहीं तो उद्योग नहीं । दोनों का मतलब यह है कि श्राप वैसे ही पिछड़े के पिछड़े रह जाइये हम तो जहां रेलवे है जहां पैसा है वहीं जाने की कोशिश करेंगे, जहां उद्योग घन्धे निकल सकते हैं वहीं जाने की कोशिश

नरेंगे ।

हम विदर्भ, कांकडा के और मराठवाडा के लोगों की हालत को दूरस्त करना चाहते हैं। महाराष्ट्र विधि मंडल ग्रापको कह रहा है उसको तुरंत ग्रमल में लायें ताकि यह आर्ब्लगेटरी होगा कि कितना विकास निस हाल में है इसका श्रहवाल हो जायेगा, राज्यपाल के पास जायेगा, प्रेजीडेंट के पास जायेगा, ग्रगर उसमें कमियां हैं तो वे यहां से डाइरेक्शन्स कर सकते हैं। यह सारे महाराष्ट्र की मांग है। इसके लिए मैं आपसे अनुरोध करता हूं मंझी महोदय कि म्राप इस बात को गर्मारता से लें, यह मत कहिए कि देख लेंगे, सोचेंगे या विचार कर रहे हैं। हम कहते हैं कि तुरंत विचार करेंगे मत कहिए, तुरंत विचार कर दिया है और इसको ग्रमल में लाने के लिए हम कार्य-वाही करेंगे ऐसा आश्वासन मुझे आप से चाहिए । मैं मानता हं ग्राप समझ गये हैं । ग्राप तो समझदार हैं मैं यह भी मानता हं लेकिन मेरे समझाने से उसमें शायद ग्राप ज्यादा भी समझेंगे । तो मेरी ग्रापसे प्रार्थना है कि शंकर राव जी दिल्ली हों न हों लेकिन ग्रापकी जिम्मेदारी है क्योंकि शंकर राव के साथ ग्राप काम करते हैं तो जिस इलाके से शंकर राव जी ग्राते हैं उस इलाके के हित की ग्राप रक्षा करेंगे और मंत्री होने के कारण यह आपकी जिम्मेदारी होती है। मैं ग्राप से दरस्वास्त करूंगा कि यह जो प्रस्ताव मैंने सदन के सामने रखा है, सारे सदस्य इसका समर्थन तो करेंगे ही क्योंकि यह विकास की ग्राकांका का एक प्रतीक है।

It is a symbol of the aspirations of all developing areas of this country. Therefore, I do hope that all section of the House will support my Resolution and the Government would take immediate action to see to it that the resolution of the Maharash-

293 Re. establishment of sepa- [RAJYA SABHA] Vidarbha, Marathwada 294 rate Development and the rest of Boards for Miharashtra

tra Vidhi Mandal is implemented immediately.

Thank you very much.

The question was proposed.

MURLIDHAR CHANDRA-SHRI KANT BHANDARE (Maharashtra): i Mr. Vice-Chairman, I must at the outset congratulate the honourable Mr. Kaldate having his name picked up in the draw. That is the flrst hurdle for Member who tries get his to resolution through. So the first congratulation on that lucky draw. The second congratulation is for choosing the subject, because after the Member's name is picked up in the lot, it. is for the Member to move his resolution and he could have moved a resolution planning for a space travel. He could have moved a resolution for anything under the sun or, for that matter, under the moon, but I am glad that he has chosen a subject which has not only been timely but which has been neglected for so long both by this House, by the Central Government as also by the State Gov. ernment. But I am rising primarily, while the resolution to bring out supporting that phase in the Constitution Constitutional history, as) to how the Centre binds the States and without an will be effective Centre the States helpless. In fact, one of the reasons these statutory development boards not been appointed has been very false propo-ganda made in my state, the State of Maharashtra that .since the President to appoint going will these boards there be a conflict between the Centre and the State. and therefore, please don't appoint such a board. Now, there are two reasons which I will give which will immediately any doubts about this provision or the appointment of the statutory development board thereunder and also expose

the falsity of the propaganda. In the first one must realise that instance aur Constitutional provisions assurances which the Congress Party had given to the People of India when it was fighting the battle of independence against a foreign domination fundamental rights, principles, preamble reorganisation of States on linguistic basis separation of the executive and the jud'eary every provision. You will find every one of these provisions in one or the other resolution of the Indian National Congress, whether it is the socialist concept or whether it is the secular aspect of the Constitution or whether it is the democratic feature of the Constitution. All these you will find in one or the other resolutions of Indian National Congress. I hope on

the other occasion of the centenary of the Indan National Congress we will come out with all those resolutions in single book which -will open the eyes of the world to a situation as to the vision the forefathers of our nation had when they fought theirl battle and ultimately won it and gave to ourselves this brilliant Constitution the preamble of which, in the words of Prof. Owen, one of the most distinguished professors of the Cambridge University, is the best and the most poem he has ever read. beautiful Therefore, here we find in the Constitution the Philosophy which late Dr. B. R-Ambedkar had formulated, that under our Centre-State relation-Constitution the ship is such that we are given a house to share and not a house to divide. It must be remembered that this feeling should be kept uppermost in the minds, there are certain features ease Constitution like single citizenship. We Indians— none of us is a Maharashtrian, none of us is a Gujarati, none of us is an Assamese. There is only one citizenship. There are many countries where you find dual citizenship. we have one citizenship and so, we are Indians. Therefore, if this concept is

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really kept in mind, that we are all here to share and not to divide, I am quite sure that much of the reservation, much of the hesitation, and many of the doubts, which persist *m* the minds of the people and on the basis of which a false propaganda is being conveniently made from time to time, will disappear. Ultimately, a strong Centre and equally strong States will have to the there and there i3 no paradox in that, there is no inconsistency in that and there is nothing illogical in it.

My home-town is Bombay. We are not the capital of Inida. But we are certainly the commercial capital of India which really proves the point that I am making. I will come to that later. I do not know why he brought in Bombay. Bombay, today, is the pride of the nation. We do not consider ourseives as merely a part of India. We are not allowing ourselves to get begged down in narrow parochialism at all. But we consider ourseives as a mini-India. There is no place, there is no State, there is no district in the whole of India from where somebody or the other does not think of migrating to Bombay. And we also welcome them with open arms, no matter to what extent the slums grow. We absorb them and we give them jobs. So, I was a little pained when the honourable Mover of the resolution said something against Bombay. The point that I am making is this that you cannot do that because once you start doing it, you cannot stop.

DR. BAPU KALDATE: I am not against Bombay. I only said that by spending the whole money on Bombay, you are only cheating problems for yourselves. That is the point I was making.

SHRI MURLIDHAR CHANDRA-KANT BHANDARE: The point which I am making is that Bombay is collecting the largest amount of Income-Tax in the whole of India which matches with the total receipts in the rest of the country.

SHRI JAGESH DESAI: It collects about a thousand crores of rupees.

SHRI MURLIDHAR CHANDRA-KANT BHANDARE: My esteemed friend.Shri Jagesh Desai, who is a Chartered Accountant, says that Bambay is collecting about a thousand crores of rupees. Kindly see that. We are giving one-third of it to the Centre. But the point which I am making is slightly different. The point which I am making is that if Bombay remains stronger, the Centre remains strongelr and if the Centre remains stronger, the States remain stronger and, also, if the States remain stronger, the Centre i too I remains stronger. Therefore, the propaganda which is being made that if you make the Centre strong, the States will become weak, I want to challenge and I want to challenge it with all the emphasis at my command. It is like this, you see: If the father is strong, the children will be stronger and I do not see any reason why this should be opposed. Whether it is U.P. or whether it is Bihar, the States will become strong only when there is a strong Centre because it is only a strong Centre which can make for strong states and, therefore, I entirely join my friend land endorse what has been said by him. It is only a strong Centre which can prevent any lopsided development m the country and again it is only a srtrong Centre which can prevent an unequal and uneven development within the same State and that is why there is this provision under article 371(2). In fact, I must really confess 'that being a Bombay man, I have never understood these parochial considerations. My mother-tongue i_s Marathi. But my friend, Shri Jagesh Desai will tell you that I have far more Gujarati friends and Parsi friends than Maharashtrian friends!

SHRI MAHENDRA PRASAD (Bihar); No Bihari friends?

SHRI] MURLIDHAR CHANDRA-' KANT BHANDARE: I am talking about Bombay But, so far as this House is concerned, I do not think, that there is any State from which I have not got friends, including Mr. Mahendra Prasad. Each State has given me a personal friend and my treasure of friendship is over-full. I have never felt that I am a Bombay man, that Mr. Mahendra Prasad is a Bihari or that Mr. Rahmat Ali is from Andhra. I have felt always that we are all one and that we are Indians and that position, as I said, will be there only if you have a strong Centre and if you have equally strong or even stronger States.

I think there is no doubt that Manadiashtra is stronger because of Bombay. I think the word 'Maharashtra' has come because it is 'Maha' in one 'Rashtra'. I was saying this not because of parochial consideration. What I feel is that the load can be taken, the load can be shared, the goal can be shared. That is the reason why, I felt, there was an occasion too highlight the constitutional guarantee under article 371. It is a matter of known history, not forgotten history, that when Bigger Bombay, as it is now known— Vidarbha was not a part of it and Marathwada as not a part of it-when it was to be formed, all the leaders came and met that great and sagacious leader of the country, Shri Govind Ballabh Pant, who was then the Home Minister and it was Shri Govind Ballabh Pant who said: I will put this down in the Constitution as a constitutional guarantee for you and I will implement it. That is how we have here article 371, sub-article (2) which provides:

"Notwithstanding anything in this Constitution, the President may by order made with respect to the Si ate of Maharashtra or Gujarat, provde for any special responsibility of the Governor for—

- (a) the establishment of separate development boards tor Vidarbha, Marathwada, and the rest of Maharashtra or, as the case may be, Saurashtra, Kutch and the rest of Gujarat wit, the provision that a report on the working of each of these boards will be placed each year before the State Legislative Assembly;
- (b) the equitable allocation of funds for developmental expediture over the said areas, subject to the requirements of the State as a whole; and
- (c) an equitable arrangement providing adequate facilities t^{or} technical education and vocational training, and adequate opportunities for employment in services unedr the control of the State Government, in respect of all the said areas, subject to the requirement of the State as a whole."

Now, this was the constitutional guarantee which was enshrined in the Constitution for these weaker, backward parts-backward in the sense that they have rich culture; Konkon, Marathwada, Vidarbha; they have a very, very rich culture but their production has been low, their income has been low, their development has been really poor. And it is really a :natter of great regret that even after 25 years this Constitutional guarantee remains unfulfilled. This is here where we must all join we must hasten the process of fulfilling the constitutional guarantee, whether it is economic equality, whether it is social equality, whether it j_s equality of opportunity, whether it is the upliftment of the poor, down-trodden, socially backward or it bringing up what we call these days as the zero-industry districts or zero-industry regions. I think the responsibility is on us to waste no time. And now when there is a new Government, now when there is a dynamic Prime Minister at the helm of affairs, I think the Government should have a close look at the constitutional guaran'

tees Which are emsViriritti'l in the

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siitution and try to implement as many of them as possible.

There is one more heartening situation. Originally, as I said because I know that they alway_s s^aid that while this will be the Centre appointing the statutory board on the State, but the Legislative Assembly, us has been pointed out by the hon. Member, Prof. Kaldate, has unanimously passed a Resolution in July 1984. I am requesting the Members that please do not talk this Resolution cut today. Let the House, on a golden opportunity such as this, which lias fallen on them. . .

SHRI S. W. DHABE (Maharashtra): That is the rule.

SHRI MURLIDHAR CHANDRA KANT BHANDARE; That is not the rule. Let us be clear that this discussion will continue next week. That is the latest rule? (Interruptions) May I have it from the Chair?

VICE-CHAIRMAN PAWAN KUMA RBANSAL); I don't think it has been decided. As far as my information goes it has to be concluded in 2-1/2 hours. We will check on that.

SHRI MURLIDHAR CHANDRA-KANT BHANDARE: Kindly tell me within the next five minutes.

VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): We will look into that. I will request the hon. Members speaking not to take more than 15 minutes.

SHRI MURLIDHAR CHANDRA-KANT BHANDARE: I will sit down just now. But let us know the procedure.

VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): We will check on that.

SHRI MURLIDHAR CHANDRA-KANT BHANDARE: Do I have the SMWOWB tw if the discussion is inand the rest of Maharashtra

coniusive, it will go on t₀ the next Friday?

VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): Not to the next Friday, but to the next Resoution

SHRI MURLIDHAR CHANDRA-KANT BriAiNDAKJi: I am grateful. 4 I am happly that the doubt I had has proved to be totally baseless and we can continue. Now, kindly see what has happened. There have been many factors, mayoe political maybe economic, maybe that we have not cleared very fact the backlog go ±ar as the region of Vidarbha ig concerned. The oiner things will be given by the other Members. Now, the backlog development plans has been 2000 crores. The figure has been disputed. Even if we go by the recent Dandekar 'Committee, it is 1500 crores. I do not know. Placed as we are with oar resources and financial constraints, I do not know how we are ever going to bridge this gap till we go into the 21st century or even thereafter. Therefore, the point that I am making is that even if you cannot bridge this gap, please don't widen it. Let this statutory power be immediately brought into operation because then the people will have some measure of satisfaction that here is a statutory body which is not dependent upon the Legislative Assembly, which i_s not dependent upon the Government of the day and which can go on looking after the interests and welfare of Vidarbha.

About Marathwada, the situation is even poorer. But I am happy to see that Bombay has given a lead. As the rich people have two houses, so many of the Bombey industrialists are having their second unit in Marathwada, particularly Aurangabad, and the whole belt has changed its face. I hope ultimately there will be a lure for them even in Vidarbha. Take the case of Chandrapur. It is growing so fast. It is going to create a problem bigger than Bombay because oi the large-scale migration from al

across the border. I was told some nine the land Dack that prices Chandrapur are higner than the prices in What is happening Bomoay. in Konsuf. i hop_e the hon. Minister, Mr. rvatwar Singn, will write a book on Konkan, It is the Indian Riveira. tie must have seen the French Reveira and the Italian Reveira. Now let him see this beautiiul Riveira. You take a boat from Bombay to Goa and see the dotted shore with beautiful places. On the one hand, nature has bestowed large bounties on this part. Konkan. Half of my family comes from Konkan, Ratnagiri. It has pre duced very great leaders like Bal Gangadhar Tilak, Veer Damodar Chief Minister of Savarkar, the first Maharashtra. B. G. Kher. On the one It is bestowed and, it is like Kashmir. with all nature's bounties and all the resources and yet it has no water resources. It has no agriculture whatever. Heavy rainfall is there, more than 100 inches, but it is just swept away. There is no way of conservation of that. Therefore, it has remained extremely backward. I do not think it is merely a question of railways and industries because when one looks at the growth, ong finds a phenomenal growth in many areas but the growth is the least in the matter of railways. Between 1947 and 19S4 the mileage added, to the railway lines is just 10,000 kms. You can imagin_e constraints of the growth oi railways but if they really want to do something today they require about Rs. 120 crores for Mankhurd-Belapur railway. If they put that Rs. 120 crores in three years' time probably they will get thousand crores out of that. I wonder whether we should only restrict to the resources ol the Central Government or the State. But Bombay being Queen's necklace of India, what it is, could raise some resources from the city itself to urgently to meet these requirements which will go a long way in spreading of more equitable development so far as the industrial growth is concerned.

Now, Vidarbha, for instance has very very great rivers like Vineganga but their irrigation is the least in Maharashtra. All Ithese things must be changed as early as possible Marathwada shouid have no camplaint because today Bombay's Chief Minister hails from Marathwada. (Interruption). They were supporting a man from Bombay. A man from Bombay is supporting him.

DR. BAPU KALDATE: He shouid strengthen our hands. (Interruption?).

MURLIDHAR CHANDRA-SHRI KANT BHANDAKE: And, therefore, in conformity with the policy of our Government, of our party, of reducing the disparities in the society of helping the weaker sections, we must also reduce the disparities in the various We must uplift the weaker areas and the least th*t we can do is to fulfil the constitutional guarantees. Development is the key to 8,11 these ills but more than that what I feel is that modernisation real. ly is the father or secularism. Because when you become modern, you become secular. And. when you become modern and secular, you combat these evils of communalism, regionalism and all other parochial tendencies. And, it is here where we can follow the of Bombay given by my home city and try to develop faster. As I said, ol fulfilling it is a question the promise whicii is contained in Constitution. The way is paved with the Resolution of the Maharashtra Legislative Assembly and rising here as a Assembly and representative of that State. I will be failing in my duty if I do not call upon each one of the Members here to vote with one voice. Let this be a unanimous Resolution as much as was the Resolution passed by the Mararashtra Legislative Assembly.

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SHRi S. W. DHABE.: Mr. Vice-Cnauman, it i₃ witli great agony J. am standing today on this subject. The view oi the Central Government in this matter lias been callous, a= aiso of the Home Minister who is also -from Marathwada area and has the reud with ex-Chief Minister oi Maha-r&shtra who is now Governor of Rajasthan. The Chief Minister made a proposal in the Assembly by calling an opposition parties meeting, ana his speech in Maharashtra Legiflative Assembly allays that the Governor has got all fears the power_s to interfere article 37i. Resolution wag That adopted unanimously with one voice; this was a historic resolution of 26th July, 1984. We are not concerned with the development of Bombay in this resolution, i was surprised when my friend was speaking about it, speaking of Bombay's life and as a cosmopolitan city. Who denies it? The question is of the assurances being given to the people of Vidarbha and Marathwada, whether the Government at the Centre is going to honour it or not. Those were given by the Central Government, not by ihe State Government. But the way in which the resolution has been dealt with by the in Home Ministry, which areas has got the reputation of disposing of a matter in 24 hours by issuing ordinances, by bringing amendments to Aats like the citizenship Act, it is surprising how they should take such a long time for issuing only a notification under article 371. They have nothing to 371 contemplates: Article "President may by order...." Therefore, there is n_0 question of any law; there is no question of any ordinance, there is no question of preparing regulations .President has to issue an order, a notification under article 371(2) stating therein; "It shall be the responsibility of the Governor to establish development boards." Nothing else is to be done. It is only a question of ten minutes' work. But it is most surprising; I- have never seen such an attitude of any Home Minister and I am sorry to say; he is

from my State; and from a backward area, Marathwada, for which he i^s championing, I am going to read his spatch. He wants our involvement in the ecomomic development.

Before I go to the history of legislation, I would like to point out the On 26th July 1984, facts. resolution was unanimosly passed by the Maharashtra Legislative Assembly, and passed by both the Houses. The resolution was sent to the Central Gov ei nment on 14th August 19&4. At that time, Mr. Narasimha Rao was the Home Mnister. He wrote to me immediately; "We have just received a resolution and we had given the ultimatum that before 15th. August 1984, it should implemented. He wrote to me that they have just received the resolution and will require some time to consider it. Then there was change in the Home Ministry. From August, 1984 till June 1985, the Home Ministry slept over the resolut.on. We met Indiraji, the Jate Prime Minister, when she came Nagpur and she told us that matter would be sorted out and will be resolved. I want to know from the Home Minister and the Government what they were doing from August 1984 June 1985. What aerious consultations were made? Did they want the matter to be expedited? If this is so, is it the way of respecting the wishes of the people? Is it the way of respecting the wishes of the people of such an important State. Maharashtra? June, 1985, the Government woke up and wrote a letter to the Chief Minister of Maharashtra, to the Maharashtra Government, asking for the sche-me, how it is to be constituted, how the board is to be formed. This is very strange. Nowhere, such a thing is done. This is not the job of the Home Minister. Constitution is very clear, what is to be done; districts are denned, areas are denned, the

meaning of the words 'development board' is given; it is the job of the Governor to do it in consultation with the Chief Minister. The representatives of the people will be there, MPs and MLAs. They will be 'knowing how allocation of funds should be made, how development work should be undertaken. These are matters left to the State. The Home Minister has no business, to write a letter to the Maharashtra Government, asking them to send the scheme for constitution of boards for Vidarbha, Marathwada and the rest of Maharashtra.

Sir, there is also another aspect to this. I am going to quote the Home Minister at that time, a very important speech. Originally, it was proposed that all the three boards should be constituted together. In 1960, when the promised Maharashtra was born, article 371 of the Constitution was amended. The words 'as the case may be' were added in Article 371(2) (a). This means, any one of the boa'rds can be constituted. You can constitute a board for the Vidarbha areayou can constitute a board for the Marathwada area; you can constitute a board for all the three areas, wherever development work is to be undertaken. This was sent to the Maharashtra The Maharashrra Government. Government appointed a subcommittee Of the Cabinet for considering the proposals. Statements were given in the Maharashtra Press, that the proposals are under consideration. The Chief Minister was at pains to explain to the people that they were not delaying it, that the delay was not on their part. Ultimately, they made certain proposals. These proposals were received by the Central

Government on 2nd November. Yesterday, I asked a question in this regard. It would have been better if the Home Minister had been here. He 'replied, to the question. He did not leave it to my friend, the Minister of State for Home Affairs. This was Starred Question No. 76, answered on 2:1-11-1985. The question asked was: (a) whether any proposals have been received from the Maharashtra Government in respect of setting up a Vidarbha Development Board under article 371(2) of the Constitution; (b) if so, when were the proposals received; and (c) by when the Government propose to set up the board for Vidarbha in pursuance of the Resolution passed by the Maharashtra Legislature on the 26th July, 1984?'. The reply is: -(a) and (b): Yes, Sir; recently a proposal has been received on 2nd November, 1985; (c) The proposal is being examined in consultation with the Law Ministry. At this stage, it is not possible to indicate any time-limit for establishment of these boards'. This shows the attitude of the Government. When they made a reference to the Maharashtra Government, they must have consulted the Law Ministry before making the reference. What sort of proposals they want? I would ask the Minister to place the correspondence before the House, what Central transpired between the Government and the Maharashtra Government; what were the queries made and we're they made made in consultation with the Law Ministry? What is the difficulty in implementing it? They say that they cannot give any time-table. This is how the Central Government is trampling the wishes of the people of Maharashtra, when the demand is unanimous simply for some other consideration and delaying them their constitutional rights. This will not help even their own political interest.

Uptill now Vidarbha area used to be the stronghold of the Congress(I). They got majority of the seats there

but in the last elections they lost 1|3rd of the Assembly seats in Vidarbha and this was all because their problems

were not solved.

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[Shri S. W. Dhabe] In this connection, I would only like to go into a little history of article 371. Article 371 is in Chapter which deals with special provisions. They arose out of the necessity of political compulsions, out of the necessity of reorganisation of States. Chaper 21 speaks of temporary, transitional and special provisions. Articles 371 makes a special provision with respect to the States of Maharashtra and Gujarat. This ig the amendment which has been brought about. Originally, Mr. Vice-Chairman, you may be knowing, there was a provision for Punjabi Suba, Regional Committee for Punjab Assembly and also for Andhra Pradesh for Telengana area. After the purpose was over, article 371(2) remained only for Maharashtra and Gujarat.

Now, my friend has already pointed out about the historical background to this. Nagpur was the capital of A Class State. It enjoyed ali the benefits for more than hundred years. It was because of the desire of the Marathi-peaking people and from other areas also that an agreement was reached. This agreement was called as the Nagpur Agreement of 28th September, 1953. Signatories to the Nagpur pact were Ramrao Deshmukh, Gopalrao Khedkar, S. K. Wankhede, D. K. Kunte, Lakshman-rao Bhatkar, R. K. Patil, P. K. Deshmukh, Devakinandan, Bhousahib Hire, Y. G. Chavan, Devising Chavan and Mrs. P. Jakatdar. They represented all the areas including Vidarbha area also. This agreement was made in 1953 when separate State of Vidarbha was granted by SRC with Nagpur as capital. Thereafter there were negotiations between leaders of different parts of this State resulted in signing Nagpur pact of 28th September, 1953, it was decided that it should be given a constitutional recognition. Now this Nagpur pact provided important things which I will read out. I will read out about development aspect only. The other things related to the Bench of High Court, sitting of Assembly at

Nagpur. So far as the composition of the area is concerned, clause 3 oi the agreement provides that the State will comprise of the three units of Vidarbha, Marathwada and the rest of the State for the purpose of all types of development and adminis-i tration. The Nagpur pact was signed when reorganisation had to take place in 1956 and when the Bill was introduced in Parliament, it was referred to the Joint Committee which included: M/s. H. V. Pataskar, S. R. Rane, S. K. Patil, Sriman Narayan, Gopalrao Khedkhar and others.

In this report of the Joint Select Committee, to which a reference was made by the then Home Ministe'r Shri G. B. Pant, this is what is said. It is from the memorandum submitted to the President of India I quote;

It was urged before the Committee by its members from Vidarbha that the agreement entered into in Septmber 1953, known a_s Nagpur Agreement, should, to an extent practicable, be given constitutional recognition. The members from the other artas gave their fall support to this proposal. A new clause Article 371 has accordingly been added into the Constitution with the consent of h_e members from Maharashtra".

The representatives of Government here at the centre have no choice but to implement this unanimous wish of Maharashtra representatives in the Parliament.

The new provision was also approved in Cabinet presided over by Pt. Jawarharlal Nehru, the then Prime Minister of our country. This provision was made specifically to dispel the fears of Vidarbha people that Nagpur Agreement had no legal or constitutional sanction or any future plea that it was time barred. It was also accepted that regional planning would promote speedy development of backward areas. The new Article 371 of the Constitution includes the important provisions of Nagpur Agreement. In fact, Nagpur Agreement

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the basis of A'rticle 371. Pt. Govind Ballabh Pant, who moved the Bill, also stated that this Bill would go a long way to allay the fear_B of the Vidarbha people and in the development of that area.

This Bill was passed in Parliament and when the Maharashtra State was formed in 1960, Shri Yashwant Rao Chavan, who was the architect of Maharashtra State and was the Chief Minister at that time, made a policy statement that the Government had given the assurance that Nagpur Pact would be implemented and whenever possible more generous concessions might be made. Nagpur Agreement has been made a patrt of the policy statement made in the Assembly. Now clause (a) of the statement for Bidarbha and Marathwada says:

"Separate Development Boards for Vidarbha and Marathwada will be established and a report about the allocation of funds and the working of these Boards will be placed each year before the State legislative Assembly."

"An equitable arrangement pro-Ividing adequate facilities for technical education and vocational training will be made. Adequate opportunities for employment in services under the control of the State Government.... will also be provided."

In fact the Nagpur Agreement had provided that empolyment should be made in the Government services on the basis of population. This assurance was also brought in the policy statement and therefore there was a further policy statement made:

"In view of the long association of the people of Vidarbha with Nagpur as the capital of the former M.P. State and various advantages derived by the Vidarbha people of thereby. Government will regularly shift to Nagpur for a definite

period and hold at least one session of the State legislature here every year.

and the rest of

Maharashtra

Special attention will be paid to the proper development of Nagpur city and every effort made to maintain its importance."

Now that was the background in which the demand is made. Why has the demand come after 25 yeras, why now the agitation has started in Vidarbha and Marathwada? I would like to place a few facta for your consideration. The agitation started because the promises given by the Maharahtra Government and their representatives at the time of formation of State have not been respected and there is no development of this area. Article 371 provides that there should be a balanced development and also employment should be provided on the basis of population. As I have already stated, what is the position today about he Nagpur Agreement? The Dandekar Com mittee has stated that no person from Vidarbha area gets employment in the State Secretariat at Bombay, no person from Marathwada area gets employment in the Secretariat at Bombay, only Bombay area people

are given employment. Vidarbha agcounts for 25 per cent of the population; so does Marathwada. So 50 per cent of the employment should go to these areas. How can there be emotional integration unless both these areas are given their share of employment? 4-00 p M Sin the $P^{osition}$ ** that unlike in Punjab, in my area unemployment is very acute. In the Guldana district of the Vidarbha area, in an employment exchange in one area, in one year 70,000 names were registered and only 11 persons got employment. In Nagpur city, 1,70,000 names were registered and hardly between 600 and 700 boys got employment. When will this problem he solved? The he solved?

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problem can be solved only by improvement of agriculture and setting up of industries in this area. In the matter of setting up of industries and improving agriculture, Maharashtra Gove'rnment first started State level planning lanck it was continued up to 1974. But, due to faulty planning, market economic forces were not checked. Market economic forces were so strong that there was no dispersal of industries in Maharashtra, All industries were located near about Bombay. All people wanted to have the advantage of having industries only in Bombay city. There was no dispersal of industries in Marathawada and Vidarbha areas. Therefore, there was concentration of industries in Bombay city and near about in the Pune and Thane districts. The result was that there has been a huge (backlog in every sphere of development in Vidarbha in the vital fields of industry, irrigation, mineral development, roads and education.

Mr. Bhandare was speaking about Chandrapur. We have got the highest water potential—43 per cent. We have got the highest number of minerals in the Vidarbha area, like coal and manganese, tout they are not exploited. Nearly 65 per cent of manganese comes from our area, and we have got the biggest coal belt. But all these areas are unexploited and no industries are based on theee minerals. On the other hand, there is one company, Manganese Ore (India) Limited which is being run by the Government of India and it is having a loss of Rs. 2.5 crores. And no industries afr-e based on this. Therefore, the planning process was unsuccessful

After 1974 they started district level planning, but then, i_n district planning also funds could not be given for irrigation and other put-poses. The net result is that the total irrigation position of Maharashtra *is* 9.1 per cent while in Marathwada and Vidarbha areas it is only 3 to 4 per cent. About the position in other fields like roads, irrigation

and industries, I will just point out in a minute before I conclude my sbmissions on this point.

I have already stated that there is concentration of industries. Government never shifted to Nagpur. Assembly sessions were held only for eight to 10 days. The problems of the Vidarbha area with regard to industry and other subjects were neglected. The Maharashtra Government's report for 1981 shows what th^, position of industries is. It states that in Bombay city alone there are 48.90 per cent of industries of Maharashtra State. Thane district has got 10.61 per cent and Pune district has got 9.39 per cent of the indsutries. In the entire Marathwada area, industries are only 3.215 per cent, much less than Pune and Thane districts—apart from Bombay. In the Vidarbha area it is 8.78 per cent. Employment position is that 81 per cent of employment is concentrated in Bombay area and near about and 19 per cent is dispersed over all the remaining 29 districts of Maharashtra State. About irrigation I have already stated. Same is the position about roads. Percentage oi roads is the lowest in Vidarbha area. There are no village roads constructed Monday is not spent on village roads. If you compare the figures of different areas, road per lakh of population in Western Maharashtra is 347 and Vidarbha is only 217. The road length per 100 sq. km. is 58 in Western Maharashtra and 26 in Vidarbha area. That is the position. The category of roads is fine. The road construction of the highways and medium district roads is 90 pet cent in Bombay region and 94 per cent in the Pune region. Village roads and other roads in my area ate only 43 per cent and 44) per cent. But there it is just double. This shows not only the lopsided development but the attitude which the planners had taken in Maharashtra, which has resulted in great Regional imbalances. And it this is the position and if the people after 25 years have asked for Vidarbha

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Development Board under article 371, the Government does not give it. The're is no alternative now left to the people. They have lost all confidence in the planning process of the Maharashtra State. The district level has failed. The State level has failed. Therefore, in their wisdom Parliament and the Constitution said, the regional planning was the only remedy for backward areas, and that they should be taken as units.

And with this position, on 21st December, 1982 trade unions thought that they have got social obligations towards the State. They met together on the initiative of Rashtriya Mazdoor Congress Maharashtra Branch. The Vidarbha Vikas Mandal Sangarsha Samiti was formed. It held different conferences in different places. It submitted a memorandum signed by thousands of citizens from the Vidarbha area to the President of India on 10-3-84. He referred it to the Home Ministry for a decision.

THE VICE-CHAIRMAN ((SHRI PAWAN KUMAR BANSAL): Please conclude.

SHRI S, W. DHABE: I am finishing. Just last.

The question came before this House. On 3-5-84 the question was asked by Mrs. Roda Mistry and Mr. Kalmadi. The question was discussed at length, and the question was simple. It asked:

"whether it is 'a fact that the Vidarbha Vikas Mandal Sangarsha Samiti had submitted a memorandum to Government some time in March, 1984 fo'r setting up Vidarbha Dteveloptment Board under article 371 of the Constitution; and

(b) if go, what are the details thereof and the decision taken thereon?"

Representatives from all sides, Miss Salroj Khaparde, then Dr. Najma Heptullah and all others supported the demand and demanded that the Government must give a time-scheule by which it would be done. Mr. P. C. Sethi was the Home Minister at that time. My supplementary on that day was;

"May I konw whether before the time-limit oil 31-&4984 Vidarbha Development Boa'rd will be Constituted and the demand of the Vidarbha people met?"

This was discussed on the 3rd of May.

I want to read this paragraph and conclude, Sir. Shri P. C Sethi said:

"The honourable Shri Dhabe also raised this matter in 1983. He had written a letter to the honourable President and the honourable Prime Minister. As far as Vidarbha is concerned, it is not correct to say that there are "o industries. There are industries practically in every district. As far as the question of the development board is concerned, we have all sympathy and we want to constitute it. But we want not do it without obtaining the views of the Maharashtra Government. We cannot override them."

In view of this assurance which was given in this House, a reference was made to the Maharashtra Government already by the Home Minister after 4-5-84. After obtaining the views of the Maharashtra Gove-nment on 26-7-84, even today the Government is sitting tight and not giving the Development Board and fulfilling the aspirations of the people. Before I conclude, I want to warn the Government that they should not play with the sentiments of the people of Vidarbha and Marathwada. Regional imbalance is a problem concerning all States and unless there is a balanced and equal economic development, there is no future fo'r our democracy and therefore, if the questions are to be delayed like this, I do not find anything will come out of our efforts.

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THE ^VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): Mr. Dhabe, you have taken half an hour. Please conclude.

SHRI S. W. DHABE: Sir, I' am finishing. I only want to quote what our Home Minister has said in Nagpur. We have tall talk of emotional involvement. Emotional involvement is not going to solvie the question. So, I am surprised to find a big lecture given by the Home Ministe'r at Nagpur to the people of Nagpur on 2nd November, 1985. He was felicitated alongwith Shri P. V. Nara, simha Rao by some of his friends. In his phjrasaj, while giving history of Maharashtra formation and Marathi speaking people, he said:

"We recall our efforts when we sat at this place before the reorganisation of States. The need of the hour is to serve and protect th* sentiments expressed in those days. Hfci will] help solve' several problems including development of our Nagpur and appealed to people to have emontional Involvement."

Sir, mere words are not going *to* solve any question. Mere appeal to people have no meaning. Development is the urgency and people are aspiring for development. I, therefore, support the resolution and appeal to the Hon'ble State Minister for Home Affairs to convey our strong feelings to the Home Minister and he should himself come and reply to the debate. Thank you Sir.

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra).- Mr. Vice-Chairman, Sir. i am thankful to you for giving me an opportunity to speak on this subject for m_v region. As Dr. Bapu Kaldate and' myself come from the same region, we are facing this problem for the last 39 years and from the time of the formation of Maharashtra, our first distinguished Chief Minister, Mr. Y. B. Chavan had given the assurance to the people of Maharashtra that there won't be any regional imbalance in respect of deve-

lopment. My friend Dr. Bapu Kal date has mentioned the historical background of this resolution. He has also said about the social impli cations. My friend, Mr. Bhandare, has cited the legal aspects of this and my friend, Mr. Dhabe has warned the Government about the sentiments of the people but I look towards this problem from a different angle. Mr. Vice-Chairman. Sir, as Mahatma Gandhi had said that every tear from the eyes of the poor people should be removed, then and only then India will emerge as a stronger democratic country in this world. So from that point of view, it is not the question of Marathwada or Vidharba alone, it is the question of all backward re gions of this country. Now, this is a symbolic representation through this resolution that when the Government has given the assurance in the consti tutional ways, then, it must be ful filled. That is the demand of the people of Marathwada and Vidarbha and the rest of the part of Maharash tra. Sir, before I come to m_v region and Maharashtra. I would like to highlight some of the important ques tions of this country. Sir, I have also introduced this Bill, a non-official Bill for the amendment of Article 371 (2) about an year ago and it may come for discussion after one year or so because so many Bills are pending. It is an urge of the common man of Marathwada. Vidharba, and the poor man of Maharashtra and the rest of tho country, that he musf be partici pant in the process of development be * benefited, and he must ed. I do not mean that we have not done anything so far. I am very proud that India is such a country which has made fantastic progress, fantastic development in all fields— In agriculture, in industry in science and technology and rural development. Progress is going on. We are spending crores and crores of rupees on development programmes. But even then, the imbalances are remaining the same. That is because it is a question of "haves" and "have-nots". Those who are more elerer,

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those who are developed, are extracting more money through different schemes from the banks. And those who are poor, those who are not developed, do not know the procedure as to how to approach the different authorities and how to get money.

If we take the picture of the entire country as to how much we have gone ahead, in nonagricultural enterprises, the number of medium and large projects is 10,033 in rural areas and 7,077 in urban areas. The total number of medium and large projects is 17,110. That is a fantastic achievement. In agricultural enterprises, we have installed 1.298 projects in rural areas and 195 in urban areas. The total is 1,493. The total number of industries in rural areas is 11,331 and in urban areas, 7,272, which cornes to an overall total of 18~603. That means, 45 per cent of the total number of industries have been installed in urban areas and 49 per cent of the industries have been installed in rural areas. That means, there is an imbalance. When 70 per cent of the population is living in rural areas, only 49 per cent of the industries are there. Only 30 per cent of the population live in urban areas, but 45 per cent of the industries are there.

Sir, the total number of small-scale industries in this country is 5.95,679. To Unstarred Question No. 1763 in the Rajya Sabha on the 12th August, 1985, the Minister replied that of the total number of 513 sick units in the case of large industries. Maharashtra was having 100. West Bengal was having 114 at the end of June 1984. The total number of medium-scale sick unite: at the end of June 1984 was 1.437. The total number of small-scale sick units in this country is 78363. nnd Maharashtra's shares' is 7.068. That means. 10 per cent of the sick units are in Maharashtra. Tamil Nadu has the higest number- it is 16.955 and West Bengal which Is second, has 14.165.

Sir. according to the information available from the "Reserve Bank of India, the monev invested in sick units i_s Rs. 2,113 crores in large in-

dustries, Rs. 373 crores in medium industries and Rs. 788 crores in small-scale industries. The total money invested in these sick units in the country is about Rs. 3,274 crores.

In this country we have got a survey about industrially backward districts. There are 169 districts which have one or more minor or major or medium type of industry. In 91 districts, there is no industry at all. In Maharashtra, there is only one such district which was identified; it is Garh Chiroli. That is Chandrapur has been divided into two districts. It is a very large area, equivalent to four districts in other places. So Garh Chiroli has been identified in Maharashtra. If you leave out Bombay, Pune, Thane, Nasik, Aurangabad and a few industrial units at Nagpur, several areas °f Maharashtra are just like Bihar. There is no difference actually. There are only some cooperative spinning mills—20 cooperative spinning mills—and some cooperative sugar units. Most of the sick cooperative sugar units which are there in Vidarbha and Marathwada because they have been formulated at a later stage, the cost of their installation has gone up very high and the mills have run into losses. The same is the case with Saurashtra, as far as amendment to 371 is concerned—same with Marathwada, Vidarbha and Kutch and Saurashtra area in Gujarat. Like Kutch-Saurashtra, I am sure, there are areas in States like Jammu and Kashmir and Orissa where there are no industries. Now the point is those people who are the have-nots, they must be given economic justice. For the Information of the House I may give the following fieures: The total cloth produced is 11.600 million metres. Gujarat is first producing 1.294 million metres. Maharashtra stands second producing 1,084 million metres of textiles. Just today we have had a Casing-Attention on textiles. Handlooms and powerlooms are badly affected by the new textile policy. Though I have categorically supported the new textile policy. I have at the same time said that under an_v circumstances

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handlooms and powerlooms should not De allowed to suffer. You can import artiriciai fibre. You can give artificial iibre to mills. Ihe concessions which have been given to mills are recovered from handlooms and powerlooms. The quantum ol cloth trom handlooms is 30 per cent of the total cloth of the country; 31 per cent comes from the mill sector and 39 per cent from powerlooms. I did not participate in the Cailing-Attention today but I would like to take this opportunity to state that 80 per cent ol handlooms and powerlooms ol Maharashtra have been completely closed down. I do not understand what the strategy behind it is. Because of the heavy duty on the handmade cloth, mills are having the upper hand. Mills are more capable, they can get the artificial fibre, they can manufacture as much cloth as they want, they will be big competitors in the market, and naturally the poor people engaged in handloom and powerloom sector automatically suffer and more people will go below the poverty line. That is what I lear. For the past twentyfive years, since it, formation, Maharashtra has made a great contribution to the progress of the country. I am proud ol my State. I am not giving these statistics with a view to demanding something more from the Centre. But I do want to highlight the great contribution Maharashtra has made to the economic development of this country. I am proud ol Bombay because Bombay contributes about 32 per cent of the total national revenue. Bombay is the commercial capital of Tndia. Tn this House T have fought for Bombay. Tn the Seventh Plan we have made an allocation of only Rs. 50 crores for Bombay whereas the allocation made for Delhi is Rs. 1000 crores. T do not mean to say that Delhi shoulr! not be given more. Delhi is the capital of our country. Delhi is the pride of the country. At the same time. Bombay should not be irrnored. Bombay i«? the commercial capital of thi,, country. Tn Bombav

there are 40 takn people fiving in stums and nutments. They us not have even 10x10 10onis. The problem is very senous. We have to view the problem from a numanitarian angle. in 1961-62 there were 6752 registered factories in Manarashtra; in 1982-63 the number has gone up to 20,342. There is a remarkable industrial growth in Manarasntra of 231 per cent, including large and medium industries which number 1874 providing employment to 16 lakh people, with a total value of Rs. 11,650 crores. Small-scale industries occupy a very important position in Maharashtra employing about 140 lakh people. The income from the domestic production in 1982-83 was Rs. 16,273 crores. And Sir, it is a 3.4 per cent rise over the previous year. It was Rs. 15.741 crores. As regards the national income, I would like to say that in 1982-83, it was Rs. 1,34,066 crores and the income of the Maharashtra State alone was Rs. 16,272 crores. So while the per capita income in the country as a whole is Rs. 1,809. in Maharashtra it is Rs. 2,525, and that is why I am proud of Maharasrtra. We get these facts while going through the figures. But, when you look at the realities, you get a different picture. You will find that all this economic development is due to the major and minor industries in Bombay, to the trade in Bombay and to the commerce in Bombay. That is the only meason. If you come to the rest of the Maharashtra State, you will find a different picture. Textiles occupied the first position earlier. Now it has come to the position in the country. Twenty-two per cent of the total employment in Maharashtra is in the textile industry. For the Bombay. Pune and Thane districts, we have a figure of Rs. 1,634 crores as against Rs. 156 crores for the rest of the State! So, you can easily understand that for the three districts of Bombay. Pune and Thane we have Rs. 1.634 crores for industrial lopment whereas for the rest of Maha rashtra have giver. 2000

oaly Rs. 156 crores. In 1962, out of a total factory employment of 8,10,297 people in the State. 5,65,682 were in Bombay alone. It means that 70 per cent of the total labour of Maharashtra is in Bombay and the rest of Maharashtra is barren and is as barren as Bihar and U.P.

Now, take the expenditure by the Maharashtra Industrial Development Corporation The Government of Maharashtra started this Corporation for the planned growth and development of all the parts of the State. From the expenditure incurred by this Corporation, you will find, Sir—the figures are a_s on 31st March 1983 —that in Konk«n region, the per capita expenditure by MIDC is Rs. 50.39" P, in Western Maharashtra, Rs. 12.94, in Marathwada region. Rs. 7.41 and in (the Vidarbha region, Rs. 6.96. This is the per capita expenditure by the MIDC for these regions whereas the figure for Maharashtra is Rs. 15.15. So, out of that, Vidarbha has got only seven rupees and Marathwada has got only a share of 7£ rupees! So, this is the injustice that has been done to these regions.

Now, Sir, I am coming to the factfinding Committee which was appointed under the chairmanship of Shri V. N. Dandekar, the renowned economist of this country. But this renowned economist i_s a deceptive person in this country! I say this because the facts which he has tried to find out are not facts at all. For continuously two days I was carefully going through the Report of this Committee and I was wondering how these intellectuals want to deceive the people, because their attitude is that there should be only urban development and not rural development. They do not guide our administrators and the politicians properly. They always want that the rural oeople, the villagers, should become poorp" and the urban oeople should become richer. This is the Guidance that we tret from such economists. T sm very sorry to state this in this House because I have gone through the Renort and T am coming to thi? conclusion now. Has this factfinding Committee got the real fact? It has completely avoided what the industrial infrastructure was already there in Bombay, Pune, Thane, Nasik, Aurangabad and Nagpur.

SHRI s. W. DHABE: In the private sector

SHRI VITHALRAO MADHAVRAO JADHAV: Both in the private sector and also in the public sector. They have not taken into account the small-scale industries which already exist there before submitting this Report. You know, in Bombay alone*— I have not got the exact figures; but I have stated while speaking on the Finance Bill or during the Budget discussion—the revenue through Customs duty is more than about three thousand crores. You can very well understand the magnitude of the industrial infrastructure present in Bombay. The rest of Maharashtra is unable to give even Rs. 100 crores.

Secondly, this fact finding committee did not take into account whet is the trade going on in Bombay. Thirdly, the factfinding committee did not take into account what is the commerce going on in Poona, Bombay, Thane, Aurangabad and ether places. Whatever infrastructure was there has not been taken into account by the fact finding committee. There is, as Mr. Bapu Kaldate has said, 6000 kms. railway line in Maharashtra, and out of that 400 kms. metre gauge in Marathwada and 50 kms. broad gauge in Marathwada. Vidarbha is comparatively better. I do not know. But the fact finding committee has never taken that into account that Marathwada is backward in respect of railways. This fact fmd-ding committee has not taken into account what is the length of national highways Marathwada, Vidarbha and Western Maharashtra. What is the position in Bombay? I was once reading a report in a news paper that Delhi has got 8 metres of road for every person and Bombay has ". metres road for every person. This is the comparison between Delhi and. Bombay. What about the- rest of Maharashtra? It is I think

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metres. This not a criitcism of anybody. It is a question of what are the deficiencies which we have and what is to be done for our country. That is the important thing. The fact finding committee gave fantastic results.

I have got a complete chart, but I will not go through the whole chart, because the time is very short and you are also annoyed that I am taking so much time. But I will take only five minutes.

You will come to know that Marathwada, Poona is the most modernised district in Maharashtra. So what is the backlog of Poona, Poona has also a backlog. You will wonder, because Poona City has a number of industries. Ten per cent of the total industries in Maharashtra are in Poona. But it has got a backlog of Rs. 123.95 crores. Sir, another thing I will tell you. Nasik is also most industrially forward district. But the fact finding committee has given the report. It has got a backlog of Rs. 115,727 crores. Backlog of Nasik? Wonderful. Sir, just now I was mentioning about the industrial belt Thane. They have also got a backlog of Rs. 90,447 crores.

AN HON, MEMBER: The whole of Maharashtra is backward.

SHRI VITHALRAO MADHAVRAO JADHAV: Yes. That already he has given. He has not given what is the present position. He has given about other districts what is not there, what is not in the rural areas. He just calculated the rural backwardness of Thane district. But he did not calculate what is the urban progress of Thane district—like this.

Sir, you will wonder, in Parbhani in Marathwada region the backlog is Rs. 174 86 crores. In respect of Beed it is 16 8.089 crores In Nanded, the district from which I come—in Nanded there are industries—there is a backlog of Rs. 80 crores. In Asmana-

bad it is Rs. 204 crores. 1*eave Chan-drapore. There is the thermal power station, no other industries. I would ask my friend what major industries are there. There is thermal power station because there is tremendous coal. What is to be done with that coal. And that power is coming from Maharashtra, Madhya Pradesh and power has come to Gujarat, We cannot take Chandrapore as having good infrastructure of industries. It has a backlog of Rs. 303 crores. Sir, actually he has given the backlog of western Maharashtra as Rs. 884.05 crores, which is most forward. He has given the backlog of Bombay, that is, the Konkon region, as Rs. 295 crores. He has given the backlog of Marathwada as Rs. 750 crores. The backlog of Western Maharashtra having Poona. Nasik and so many industrial units, is much higher than the backlog of Marathwada. Sir Vidarbha has got a backlog of Rs. 1246 crores. Backlog is there. Second thing

is what is the per capita expenditure in agriculture, industry, irrigation, education, culture and other fields. Scondly, Sir what is the per capita investment in industries and what is the per capita income from industries, agriculture, etc? Now, the difference of these two, i.e. difference in earning and expenditure is the difference between haves and have-nots. That is the backlog given by Mr. Dandekar. He also misguides the politiciang and administrators (*Time bell rings*)

Let me speak about agriculture. It is my subject. According to the 1981 census, 64.97 per cent population lives in the rural areas in Maharashtra. I will not go into details. But I will tell you one thfng. In 1970-71, our food production was 5 million tonnes. In the year 1982-83, our food production has gone up to 11 million tonnes. Maharashtra has made a lot of progress in agriculture. We do not have much irrigation potential. I have also got the total irrigation figures with me. I will not go into deatils. 42 projects in Maharashtra are lying with the Centre for want of clearance. What is the total irrigation available

in Maharashtra? It is only 11.89 per cent. With the 11.89 per cent of total irrigation available with Maharashtra, it has increased the food production to double. It is a fantastic achievement. We produce 40 per cent of national sugar. What is the area under sugarcane production? Only 1.57 percent of the total land available is under sugarcane cultivation. We produce about 32 or 33 per cent of cotton. Only 11 per cent of the total land is under cotton cultivation It is because our farmers in Maharashtra are very brave and hardworking. They always go in for new methods and technological developents. But corruption is an important factor. Even at the Centre, a lot of money is being spent in the name of drought and floods and we have spent crores of rupees. The engineers and overseers have constructed their bungalows. You will find all the black money there. I will count the number of bungalows and I will tell you the cost of bungalows. I will tell you how much of black money is there even in small towns. I congratulate our Prime Minister. He has rightly said."

हम भ्रष्टाचार का निम°लन करेंगें।

Mr. S. B. Chavan comes from mv places. He is the Home Minister. 1 am an ordinary Member of Parliament. I do not want to become the Home Minister. The reason for my given his name is this. There was a discussion in 197Lin Maharashtra that Vidarbha Marathwada should be economically developed. We have the Marathwada Kriti Samiti. I was the President of that Samiti. At that time, Shri Shankarrao Chavan was the senior Minister in Maharashtra. We had prepared a memorandum about the development needs of Marathwada. It was stated in Item No. 18 that a statutory board should be appointed for the development of Marathwada and Vidarbha. He had directed us to do like that. I submitted the Memorandum to Mrs. Indira Gandhi. Later on, he changed his statement. He said that the statutory

board would not solve our problem. I do not understand it. (Time bell rings) our people are going mad after this Bhagwan Rajneesh and Satya Sai Baba. These people are having crores of rupees. I do not know where Satya Sai Baba has gone. I will give you an example of Satya Sai Baba. Two Ministers and one P.A. went to him.

सत्य साईबाबा ने एक मिनस्टिर को तो घड़ो द दो ग्राँर दूसरे मिनिस्टर की सोने की ग्रंगठी दी लेकिन वेचारे पी० ए० को तींबु निकाल कर दिया । सब लोग गरीवों को नीबू ही निकाल कर देते हैं। मैं सत्य साईबाबा और रजनीश जैसे लोगों के खिलाफ हूं । मैं सम्प्रदायवाद केखिलाफ हं।

I request that in a secular country we should not go to these mad cats who pretend as if they directly came from heaven. They have not come from heaven.

उपसभाध्यक्ष (প্রী बांसल्): ग्रापने यह नहीं कहा कि नींब की शिकंजी किसने पी।

डा० बापू कालदाते : हमारे हाथ में नींबू ही ग्राया है।

SHRI VITHALRAO MADHAVRAO JADHAV: Sir. what I would like to say is that now infrastructure must to built up in the rural areas. In this connection I would like to say that what the factfiinding committee has calculated about the backlog is totally false. A committee of all the concerned politicians, social workers and economists who are not in Government service or under any pressure, they must be appointed by the Government of India and really the facts about the backlog should be found out.

Secondly, in regard to the railway lines I have categorically, stated in this House that Manmad-Mutkhed-Adila-bad metergauge line should be converted into bro'adguage. Last year Rs. 1000 was provided for this protect. That will take eight

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thousand years to complete. For the coming yea_r more provision should be made for this conversion project ot; Manmad-Mutkhed-Adilabad So that people do not suffer. In regard to national highways fifty kilometres are in Marathwada. I have already said so many times in this House that between Kolhapur to Nagpur and Nasik to Nirmal-Hyderabad two or three new national highways must be built. We do not have any aerodromes. There is only one temporary aerodrome in Aurangabad where only a small boeing can land for some time. We must have aerodromes at Nanded, Aurangabad and Osmanabad. We must have three full-filedged aerodromes and air services to every district. There should also be at least one public sector unit in every district. (Time oell rings). There should be agro industries and fertiliser plants based upon the gas from Bombay High which I have demanded so many times in this House. From the Bombay High gas one project must be started in Marathwada and one in Vidarbha. (Time bell rings). Sir, I am concluding within half a minute.

Then proposals about all the sugar factories lying with the Central Go-vernment, they must be cleared and so also the proposals about spinning mills. There should b_e development of fisheries, forests and industries on scientific lines and for that purpose statutory boards must be established as early as possible about which a constitutional promise has been given to the backward people of Marathwada.

Sir, with these few lines I support m_y friend's Resolution and thank you very much for giving to me the opportunity to speak for a long time.

SHRI KISHORE MEHTA (Gujarat): Mr. Vice-Chairman Sir, I support thig Resolution. This Constitution of India provides special development boards for six regions only, three in Maharashtra and three in Gujarat. I am coming from the remotest part of

India, i.e., from Kutch in Gujarat.. Kutch is situated at the extreme and of the west-coast of India. Its area is one-fourth of the whole Gujarat State. Its population is one million. It is chronically drought-prone area and there is no perennial river. Half of Kutch is desert and remaining half is sparingly populated, il has to face repeated conditions of scarcity famine. This year is the third successive year of famine. Before independence it was just a backward princely States. It was said that if you want to see India 200 years back, you should go to Kutch. Realising this backwardness of this region, after independence our leaders decided to keep it under the Centre as Part 'Cr State and thus it was not merged with any neighbouring area. Sir, it was supposed to be kept under Centre at least for the duration of the First Five Year Plan so that it may be developed to the level of neighbouring area. Kutch has the longest coastline compared to other districts of India. Pandit Jawaharlal Nehru was a visionary person with a scientific outlook for the development of India and he selected Kandla as the first major port to be built after Independence to replace Karachi and laid the foundation in 1953. In the first Plan, the development of Kutch had) gathered speed under the Centre. The first Plan allocation was Rs. 3 crores, and just to accelerate the speed of development, it was granted about Rs. 8 crores in the Second Five Year Plan. Unfortunately, it was merged with a bigger bilingual Bombay State in 1956. But the allocation of funds from the Centre remained unchanged. So the speed of development process increased. But most unfortunately in 1960 it had to be merged with Gujarat which was itself a deficit State, without any financial guarantee from, the Centre and the neglect, of the development of Kutch started. The fact remains that in the subsequent plans, the allocation was just the half of what was made in the second plan. In the Third Plan, the allocation was

•«iDout iiS. i crores. Same was the .condition in the Fourth and the Fifth Plans. The period of 1960-70 was the worst decade for Kutch. There were 8 successive famines in these 10 years. Kutch accepted merger with Gujarat and asked for protection of its development process. Sir, not a single medium size dam was constructed in this, decade and there si not a single sitel for a major dam. It faced the ill-effects of scarcity and famine. Kutch shouted against this willful neglect. Only in 1964 at last a high-powered committee was appointed to prepare a master plan for Ithe development of Kutch. Kutch was always asking for a development Board under article 371(2) of the Constitution of India. This demand was supported by this high-powered committee in its report; but to this day, no single recommendation of this committee is implemented. At last in 1975. Shrimati Indiraji the then Prime Minister of India, Promised Kutch that after the Assembly elections of 1975. Kutch will be given its development board. Gujarat under article 371(2) of the Constitution. Congress contested Assembly elections on that point and won four out of six seats. Subsequently in

1976, it was declared in Rajya Sabha by Shri Om Mehta the then Minister of Sate for Home Affairs, and in the Lok Sabha by Shri Brahmananda Reddy, the then Home Minister that development board under article 371(2) of the Constitution for Kutch in Gujarat to be constituted, and in

1977, the Vice President of India acting as President of India had issued an order in this regard. But in 1978, when Janata Party was ruling the then Home Minister ot India for taking political revenge against Shrimati Indiraji recommended to the President of India to repeal that order and got it repealed. Again in 1980-81, during Parliamentary and Assembly elections, grant of development board for Kutch under article 371(2) of the Constitution, was announced in local election manifesto of the Congress Party and Congress won all the seats.

I conclude by submitting that the matter is already recommended by the Gujarat Government to the Home Ministry i_n 1982. It has been pending till then. I request the Central Government to take it into active consideration and recommend it to the President of India for issuing an order for setting up the development board for Kutch in Gujarat State under article 371(2) of the Constitution.

Lastly, I request this august House to pass this Resolution unanimously and also request the Government to implement fully article 371(2) of the Constitution of India. Thank you.

THE VICE-CHAIRMAN PAWAN KUMAR BANSAL): Shri S. N. Deshmukh. You have only ten minutes. The discussion on this Resolution will continue on the 6th. It is up to you. You can finish your speech today itself.

SHRI SHANKARRAO NARAYAN-RAO DESHMUKH (Maharashtra): Mr. Vice-Chairman, Sir, I am very happy that I could get an opportunity to explain my views on the sub-ject Sir. his article, 371(2), is a special article introduced into the Constitution somewhere around 1956. The source of this special development board is the States 'Reorganisation Act, 1956. Due to the reorganisation of States certain were amalgamated into parts Maharashtra. Some parts of old C.P. Berar, some parts of Hyderabed state, some parts of Mysore State and the State of Maharashtra came into existence in 1956. In order to facilitate the growth of the State, certain amendments in the Constitution were perforce required. You will see that the wording of this article is altogether dLTerent from the rest of the articles. I would like to draw attention of the hon.

331 Re. establishment of sepa- [RAJYA SABHA J Vidarbha, Maramwaaa 332 rate Development and the rest of Boards jar Maharashtra

[Shri Shankarrao Narayanrao Deshmukh]

Minister, through you, to this wording included in this article, article 371(2) which says:

"Notwithstanding anything in the Constitution, the President may by order. with respect to the State of Maharashtra or Gujarat provide for any special responsibility of the Governor... " The Governor has SQ many responsibilities to execute. He is burdened with so many other responsibilities to shoulder. But this is a special responsibilty. Thorughout the Constitu tion you will never find such a word-nig. Therefore, this hag got a special force acertain force Special responsibility for what? For the following reasons. I will not take much of your time. These are the purposes. Equitable distribution of funds, equitable facility for teclinical education for vocational vraining, for empolyment in services. To whom? To the people to the region, of Vidarbha and Marathwada. I would like to draw your attention to subclause (a) 'establishment of separate development boards.' The boards are separate for Vidarbha and Marathwada and the rest of Maharashtra. Vidarbha will have one board. Marathwada will have another board and the rest Maharashtra wlil have a third board, or, as the case may be, Saurashtra Kutch and *V.e re^ of Guiarat. There is also a provision that a report on the working of each of these boards will be placed each year before the state Legislative Assembly. This is very clear. There should be three boards for the purposes mentioned in sub-clauses (b) and (c) and a report on the working of each of these boards should be placed before the State Legislative Assembly. This is a special responsibility. This is a special responsibility of the Governor. When it is brought to the notice of this august House and to the President of India,

that such a necessity has arisen, not today but during the last 25 years, it becomes necesary it is incumbent upon the Government of India to see that this is executed as early as possible. This is a statutory thing. And it is no^only a statutory but specie! staltory hing as mentoined in article 371(2) Therefore, I would like to submit that in vieV of all these things and looking to the past history it has become very necessary to implement this resolution according to law. I would request the hon. Minis ter to see what the impediments and const ra.nts are in for thing separate development boards. Are there any financiar or administrative constraints? Are there any constitutional constraints? If so, please bring them to the notice of this House so that the Member may find the way out. But to the best of my knowledge, as far as I tan see, due to this wording 'special iesponsibility of ihe Governor if he is directed', I think there should be no difficulty in forming the board either of the officials or of the non-officials as the case may be. I will not dazzle the House with the statistical figures. They are many times correct and many times entirely, wrong, take the figures of tree planting or family planning operations. The figures given are one crore or one lakh and all that. There are not one lakh frees planted. So, I do not believe the statistical figures. But I can very Veil say, it is obvious and evident on the face of it that Marathwada and Vidarbha are the backward regions. No telescope is required to see the Sun or

SHRI S. W. DHABE: The Home Minister does not see it.

the Moon.

SHRI SHANKARRAO NARAYAN-RAO DESHMUKH: Therefore, I submit that the backwardness of VidaVbha and Marathwada is so evident, so Obvious as the Sun or the Moon is. I do not know why this is not being done. When the highest House of the State of Maharashtra has unanimously sealed, labelled that

no, this is the demand of the State, •where is the difficulty? When this House, our august House desires to bring to the notice of the hon. President that this is the demand of this region, where is the difficulty?

Now there is drought in whole of Maharashtra practically, excluding Bombay and Poona. I come from Nasik where the rainfall is the high est, but this year, at this time of the year there is no water. Thare is scarcity of water even for human beings. After three to four months the condition will be bad. Had there been the regional boards contemplated under the Constitution, certainly this question would have been taken into considefation much earlier and remedial earlier. But what happens now? Some committees just survey the places and arrive at certain conclusions which are never practicable. Field work, grassroot work 'is one thing and table work is another thing. We are working in the same area, we see the difficulties and, they say, yes, some tankers will be sent for the water. For the last two years we are experiencing these difficulties. Had there been this board, they would have found out some way to tackle these problems. (Time Bell rings). I will take some more time.

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): You may continuous next time. Mr. Desh-muikh, you will continue on ©th December. Now Mr. P. A. Sangma will make a statement

STATEMENT BY MINISTER

The incident of Gas leakage near new Ashok Nagar, Delhi on the night of 21 November, 1985 THE MINISTER OF STATE IN THE DEPARTMENT OF STATES (SHRI P. A. SANGMA): Mr. Vice-Chairman, Sir, at 9.15 P.M. yesterday, 2ist November, 1985 East District Police received an infonnatio* that some gas was leaking in the area near Ashok Nagar Bengali Colony under Police Station, Kalyanpuri on

the border of NOIDA and the re«de*<» of the area were agitated.

SHO Kalyanpuri reached the spot by about 9.20 P.M. Two gas cylinders each about 4 to 5 feet long were found on tha, edge of the water near ihe Hindon cut canal at T point. Both were leaking with a pungent smell. The police party managed to jettison one cylinedr into the water which was suspected to contain chlorine. The other cylinder was heavy. Ihe Pir* tenders were summoned immediately and they also arrived within 7-8 minute*. The fire servicemen threw the remaining cylinder into water.

In the meantime one person aged about 50 years old was reported to have run away from the canal towards NOIDA and collapsed on the road. He was later declared dead. He was also identified » Nilamani Biswas resident of a Jhuggi in New Ashok Nagar. At about 10 P.M., ihe DCP (East District) reached the ipot and took charge of the situation and immediately police strength was reinforced with four more Inspectors and additional vehicles deployed along with sufficient forc*. Five parties were sent to comb the arc* for any casualty. In all 92 persons were taken to the Primary Health Centre, NOI-DA, all India institute of Medical Science, 1.NJP Hospital and Hindu Rao Hospital. Out of these, all bat 8 persons have been discharged. These 8 persons are alac reported to be out of danger & progrewini.

A case HR No. 495 dated 22-11-85 U|» 304A1337|278 IPC has been registered at P.S. Kalyanpuri. Investigation is ie rogress.

The Lt. Governor and other senior officers reached the site on receiving the information. LG Delhi has announced an exgratia payment of Rs. 5000|- to the family of the deceased.

THE VICE-CHAIRMAN (SHRI PA-WAN KUMAR BANSAL): Before I call upon hon. Members to ask for clarifications, I have to say that the hon. Minister has to go *to* the Lok Sabha also to make this statement. So they may be very brief, please.